

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 125 of 2022 (SZ)

In the matter of:

Korattur Lake Protecting People's Movement
Chennai.

... Applicant(s)

Versus

The State of Tamil Nadu Represented by its
Secretary to Govt., Chennai and Ors.

... Respondent(s)

REPORT FILED BY 11TH RESPONDENT - AAVIN

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Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE: 28.02.2025

1
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE**

APPLICATION NO.: 125 of 2022

KORATTUR LAKE PROTECTING PEOPLE'S MOVEMENT
Represented by Mr.S.Sekaran, Regd. No.: 189/2018.
Secretary,
Registered Office at:
No.: 03, Duraisamy 1st Street,
Korattur, Chennai - 600 080.
Maanidamanam@gmail.com, 97840695674
....Applicant

Vs

11. M/s. Aavin
Rep by its Joint Managing Director,
Plot No.29 & 30, Sidco industrial Estate,
Ambattur, Chennai-600098.
aavincomplaints@aavin.tn.gov.in, 044-23464534. ... 11th
Respondents

ADDITIONAL REPORT FILED BY THE 11TH RESPONDENT (AAVIN)

I, I.Jaikumar, S/o of S.Irudayaraj, Christian, aged 49 years, working as Deputy General Manager,(Dg.) of TCMPF Ltd., having office at 29 & 30 Industrial Estate, Ambattur, Chennai-600 098, do hereby solemnly affirm and sincerely state as follows:-

1.I am the 11th respondent herein (Deputy General Manager,(Dg.) and I am as such well acquainted with the facts of the case from the records.

2.I have read the Additional report filed by the 6th respondent, The Tamil Nadu Pollution Control Board and I deny all the allegations contained therein except those that are specifically admitted herein. I am authorized to file this counter on behalf of the TCMPF Ltd,.


**Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.**

3. I humbly submit that the Tamil Nadu Pollution Control Board has filed the additional report in the Original Application No.125 of 2022 stating that, they have issued a show cause notice vide proceeding No.T1/TNPCB/F-0541/AMB/RL/2021, dated: 06.12.2024. It is directed to show cause within 15 days from the date of receipt of the notice as to why environmental compensation computed amount of Rs.5,10,00,000/- should not be levied against the unit of M/s.TCMPF Ltd under section 5 of the Environmental Protection Act, 1986 as per the guidelines issued by the Hon'ble NGT & CPCB for violations caused by the unit.
4. I humbly submit that, before traversing various averments and allegations made by the TNPCB in the said Show cause notice it is imperative to note that the Tamil Nadu Co-operative Milk Producers' Federation Limited (TCMPF Ltd.) is a co-operative institution registered under the Tamil Nadu Co-operative Act and is functioning similar to Gujarat Milk Federation,(Anand pattern) i.e. three tier system of 1.Village level 2. District level 3.State level(Federation) The objective of the Federation is to promote the economic development of the farming community by procurement of milk from villages, processing of milk and manufacturing of milk products. This is a non profitable organization, serving the common people by providing milk at low and subsidized price to meet the daily requirement of people in Chennai. Ambattur Dairy is processing the milk to the quantity of 3.8 lakh litres to 4.2 lakh litres per day depending upon the market need.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

5. I humbly submit that, we have received the show case notice issued by the TNPCB at the hearing of OA.125 of 2022 on 11.12.2024 through postal the same day.

6. I humbly submit our contention to para 4 and 5 of the notice as given below,

The TNPCB team does monthly surprise inspection and they collect the samples for testing. They give copy of test report to us for our file record. Accordingly, on 08.11.2024 the TNPCB officials AEE and AE have visited Ambattur unit. During this month, the Dairy has processed 4.2 lakh litres/ per day. However the processing quantity fluctuates day to day.

7. I humbly submit that, during the construction of dairy in the year of 2016,ETP was built with the capacity of seven lakhs litres Effluent treatment. But as the dairy processing capacity was low, the ETP capacity was not increased. During the year 2022 due to the demand for milk in Chennai, processing capacity increased from 3.25 lakhs litres to 4.2 lakhs litres in a given day which often fluctuates to a lower quantity.

8. I humbly submit that, the ETP is continuously operated and we are maintaining separate log book/ Record for the ETP and necessary entries have been made in the log book from time to time. Further the treated water is completely utilized for gardening.

9. I humbly submit that, there is no discharge of treated/untreated effluent outside the premises at any time. We completely utilize the treated effluent for gardening. During TNPCB visit due to monsoon season, the rain water was found stagnated in the dairy premises.


Deputy General Manager (Proc.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

10. I humbly submit that, the Ambattur Dairy has 4,500 sqft scrap yard which has closed space for each type of scrap like poly films, Plastic waste, metal waste etc., and these are segregated, stored separately inside the scrap yard. The plastic waste which gets accumulated inside the Dairy campus is disposed once in every 45 days. The disposals are carried out through the government portals of MSTC and NCDFI.

11. I humbly submit that, to the statement of the TNPCB in para 5 our response is as follows:

TNPCB's Observation (a):

- a) The unit was under operation. The unit authorities informed that the unit is processing 4.5 lakh litres of milk /day at present.

Response of TCMPF Ltd.,

Dairy is processing 4.2 lakh litres/ per day. However the processing quantity fluctuates day to day depending upon the market requirement.

TNPCB's Observation (b):

- b) The ETP was under operation. However, it was observed that the ETP is not being continuously operated. No log book/record is maintained. The treated/partially treated effluent is disposed on land which has stagnated like a pond inside the premises.

Response of TCMPF Ltd.,

The ETP is continuously operated throughout the day without any break and separate log book/ Record is maintained for the ETP and necessary entries is being

made in the log book from time to time. The trade effluent is completely treated and the treated water is completely utilized for gardening. As the Dairy is located in low lying area, the stagnation of for few hours is unavoidable during the rainy season.

TNPCB's Observation (c):

c) A pile of unsegregated Scrap metal waste and accumulated plastic waste were seen dumped on an open land adjacent to the ETP. The unit has been instructed to remove the accumulated metal scrap and the waste plastic immediately.

Response of TCM PF Ltd.,

After removal of metal scrap, only a small quantity is left over which will be removed shortly. Further only the plastic crates are stored outside and it would be shifted inside the scrap yard. None of the polythene waste is stored outside the scrap yard at present.

11. I humbly submit that, the averments of the TNPCB in para 6 followed by the Sl.No A to M is detailed as follows:

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

A.The unit shall strictly restrict the production capacity of the milk processing plant within consented capacity of 9000T/M (3lakhs liters/day).


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

Status of Compliance:(as per the TNPCB Record):

Not Complied.

The unit has not restricted the production within the consented quantity. The unit authorities informed that at present the milk production is 4.5 Lakh litre/day.

Explanation of TCM PF Ltd.,:

This is a non profitable organization, serving the farmers at village level by procuring the milk produced by them and supplying the same after pasteurising it to common people at low and subsidized price to meet the requirement of people in Chennai. Ambattur Dairy is processing the milk quantity of 3.8 lakh litres to 4.2 lakh litres per day depending upon the market need. Aavin continuously serviced in COVID pandemic situation and also during the flood affected periods.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

B.The unit shall take immediate action to revamp the ETP and bring all the treatment units into operation.

Status of Compliance:(as per the TNPCB Record):

Not Complied.

The unit has just started the construction for revamping the existing ETP. The ETP components were not under operation.

Explanation of TCM PF Ltd.,:

The re-tender was floated for two times due to ineligible and high value bidders. So the Issuing of work order got delayed. The ETP renovation work order was Issued on 08.08.2024. Now the work is under progress and it will be completed by 28.02.2025.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

C.The unit shall apply and obtain CTO-Expansion for its expansion activity and then only can go for expansion production of 4 Lakhs liters/day.

Status of Compliance:(as per the TNPCB Record):

Not complied.

The unit is yet to apply for the expansion activity.

Explanation of TCM PF Ltd.,:

Now the renovation work of bar screen chamber I and II, fat removal tank, pressure sand filter, activated carbon filter, sludge drying bed are presently completed. As soon as the completion of remaining ETP renovation work, the unit will apply for CTO-Expansion as per the instruction of M/s.TNPCB.

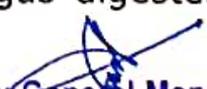
Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

D.The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by the Board.

Status of Compliance:(as per the TNPCB Record):

Not complied.

It was noticed that only aeration tank I and II was in operation and other ETP components were not even under operable condition. The ETP components provided such as Bar screen chamber I and II, oil skimmer, Fat removal tank, Pre aeration tank, aeration tank III, Clarifier II, Pressure sand filter, Activated carbon, Biogas digester


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

and sludge drying bed were not in operation and the trade effluent generated was flowing into the ETP components as such without any treatment.

Explanation of TCMPF Ltd.,:

The ETP was already expanded during the year 2016 for the capacity of 7 LLPD. Due to regular operation, some of the components are under repair and the renovation work for the same is under progress. As the present raw effluent water quantity is 3.5 lakh to 4.2 lakh per day, it is 100% handled in the existing ETP and the final treated water standard is achieved as per the TNPCB norms. The quality test report is enclosed.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

E.The unit shall ensure that treated/untreated effluent not discharged outside its premises under any circumstances.

Status of Compliance: (as per the TNPCB Record):

There is no discharge of is treated/untreated effluent outside the premises at the time of inspection. But inside the premises, the partially treated effluent is stagnated like a pond which shows the unit has not taken concrete steps to properly treat and discharge the trade effluent.

Explanation of TCMPF Ltd.,:

The received raw effluent water is completely treated in the ETP and utilized inside the campus. As the unit is in low lying area, there is stagnation of rain water with treated effluent water inside the campus. This problem is only during the rainy season.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

F.The unit shall take immediate action to stop receiving the trade effluent from the product dairy located nearby.

Status of Compliance:(as per the TNPCB Record):

At the time of inspection, the trade effluent was not received from the adjacent product dairy but there are provisions for the same.

Explanation of TCM PF Ltd.,:

The trade effluent water is not received from Product dairy as per the instruction of M/s.TNPCB. The provision is also removed on 16.04.2024 and report submitted to TNPCB on 17.04.2024 vide ref. No.058/DGM(P)/AD/Engg/ETP/24.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

G.The unit shall furnish concrete proposals to develop greenbelt within the premises utilizing the treated effluent.

Status of Compliance:(as per the TNPCB Record):

Not complied.

The unit has not furnished proposals for greenbelt development. It was also noticed that there is no adequate green field for discharge of treated trade effluent for gardening.

Explanation of TCM PF Ltd.,:

Already the bamboo trees are planted inside the campus for 5 acres. Then 5000 nos. of country trees are planted in Miyawaki forest format in 2023. Further trees are also planned after this rainy season. The photographs are attached.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

H.The unit shall go for expansion only after revamping the existing ETP and after obtaining CTO Expansion.

Status of Compliance:(as per the TNPCB Record):

Not complied.

The unit authorities informed that at present the milk production is 4.5 Lakh litre/day.

Explanation of TCM PF Ltd.,:

Ambattur Dairy is processing the milk quantity of 3.8 lakh litres to 4.2 lakh litres per day depending upon the market need. However the processing quantity fluctuates day by day. The CTO Expansion will be applied immediately after the renovation work as per the direction of TNPCB.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

I.The unit shall take immediate steps to remove the accumulated plastic waste and shall dispose of the plastic waste regularly to avoid further accumulation.

Status of Compliance:(as per the TNPCB Record):

Not complied.

Accumulated plastic waste was seen dumped adjacent to the ETP.

Explanation of TCM PF Ltd.,:

The polythene film waste which was stored previously in open area is completely removed. Now the accumulated polythene waste is 100% stored inside the closed scrap shed. The plastics crate which is heavy grade is stored outside in the bottom RCC flooring (not in soil) for segregation purpose. That is also now moved to the scrap

Deputy General Manager (Production)
TCMPF Limited
Ambattur Dairy, Chennai-98.

yard after the visit of TNPCB. It is also disposed every month without accumulation. (Photos enclosed).

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

J.The unit shall segregate the plastic waste and other solid waste separately and store the plastic waste in a closed shed as there may be chances for dispersion due to wind. The unit shall handle the plastic waste in a scientific manner such as baling etc, so as to avoid dispersion due to wind.

Status of Compliance:(as per the TNPCB Record):

A pile of unsegregated Scrap metal waste and accumulated plastic waste were seen dumped adjacent to ETP.

Explanation of TCM PF Ltd.,:

The plastic waste is completely stored inside the scrap yard only. Further we have purchased a plastic waste baling machine 04.07.2024 and it is utilized for baling of polythene waste on daily basis. After removal of metal scrap, the final unused small quantity is left over. It will be removed shortly (Photos enclosed).

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

K.The unit shall provide a closed storage area within 2 months for plastic waste in addition to 4300 Sq.ft storage area already available within the premises.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

Status of Compliance:(as per the TNPCB Record):

Not complied.

The unit has constructed additional closed shed and has installed baling machine. However, it is not in use and the accumulated plastic waste was seen dumped in an open land adjacent to the ETP.

Explanation of TCMPF Ltd.,:

At present all the plastic wastes are stored inside the existing scrap yard and it is disposed once in every 45 days. Hence the existing scrap yard is sufficient for storing the waste materials.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

L.The unit shall apply and obtain EPR registration under Plastic Waste Management Rules, 2016.

Status of Compliance:(as per the TNPCB Record):

Not complied.

The unit is yet to apply for EPR registration under Plastic Waste Management Rules, 2016.

Explanation of TCMPF Ltd.,:

As per the direction given by the TNPCB, the Federation has floated tender for engaging contractor for hiring the producer responsibility organization (PRO) for collection, recycle and disposal of plastic wastes (Milk poly pouches, plastic cups, PET bottles, etc., at Dairy/Parlour/TCMPF premises/ or other sources for EPR compliance. The work order issued to M/s.Shakti Plastic Industries , Mumbai and the EPR registration work is under progress.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024:

M.The unit shall comply with the Plastic Waste Management Rules, 2016.

Status of Compliance: (as per the TNPCB Record):

The unit authorities assured to comply with.

Explanation of TCM PF Ltd.,:

It is assured to comply.

11. I humbly submit that, the Tamil Nadu Co-operative Milk Producers' Federation Limited (TCMPF Ltd.) is a co-operative institution registered under the Tamil Nadu Co-operative Act and This is a non profitable organization, serving the common people by providing milk at low and subsidized price to meet the requirement in Chennai. Hence we cannot restrict the production within the consented quantity. If we restrict the production it will create huge problem to public as well as the Government. Because of this as per the direction of the TNPCB on its personal hearing dated:30.06.2023, we have floated the tender for renovation of ETP and the same was communicated to TNPCB on 06.07.2023 vide Ref.No.23073/DGM(P)/AD/Engg/ETP/23.

12. I humbly submit that, in response to the letter dated:16.12.2022 of the M/s.TNPCB, proceeding No.TNPCB/T2/F.0541/Directions/W&A/2022, the TCM PF Ltd., has sent a compliance report to District Environmental Engineer, TNPCB on 23.01.2023 stating that, after revamping of the ETP we would go for CTO-Expansion.


Deputy General Manager (Proc.),
TCMPF Limited
Ambattur Dairy, Chennai-98.

13. I humbly submit that, the online tender for ETP renovation and Operation & Maintenance for 3 years was floated by 15.09.2023, with a concrete plan to complete the works by 31.01.2024. But due to single participant the said tender was cancelled and a re-tender was floated on 18.12.2023.
14. I humbly submit that, two tenderers participated in re-tender and they had quoted 20% of amount higher than the estimated cost of ETP renovation. As per the directions given by Board level tender Committee held on 01.03.2024 re-negotiation was held with the bidders. But since they were not ready to reduce their quoted values, the board level tender committee decided to cancel the tender.
15. I humbly submit that, as per the decision of the BLTC again new fresh tender was floated on 09.06.2024. Totally 4 tenderers participated and all 4 of them were found to be eligible. Hence, their commercial bids were opened on 15.07.2024.
16. I humbly submit that, the M/s. Indian Air Conditioning Services, Mumbai has quoted Lower rate ie Rs.1,28,24,798/- for renovation of Effluent Treatment Plant (ETP) and for operation and maintenance of ETP for 3 years at Ambattur Dairy. The Board level tender committee which is the authority to approve this tender approved the L1 tenderers bid on 26.07.2024 and work order was issued to M/s. Indian Air Conditioning Services, Mumbai on 08.08.2024. The renovation of ETP is carried out without affecting existing ETP operation. Hence there is delay in execution of renovation work.


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

17. I humbly submit that, the renovation work is about 75 % completed i.e bar screen I and II, FAT removal tank, sand filter, carbon filter and sludge drying bed works are completed and 3rd aeration tank, equalization tank, clarifier-II and collection well works are partially completed. Further installation of DAF, servicing of gas holder and UASB are pending. Now the M/s. Indian Air Conditioning Services, Mumbai has sent a letter on 12.11.2024 with request to extend the tender period for another 60 days due to monsoon season.
18. I humbly submit that, there is no deliberate intention to violate the directions issued by the M/s.TNPCB, but only due to practical and technical difficulties and monsoon rainfall the renovation of the ETP is getting delayed.
19. I humbly submit that, however, it is presented here that, the raw effluent received from our unit is completely treated in existing ETP. The samples are regularly tested by the M/s.TNPCB officials the treated water is maintained as per the standard. (The test result for the last 6 months is enclosed for kind perusal).
20. I humbly submit that, we are discharging the treated / untreated water only inside the premises. The TNPCB has inspected on 08.11.24 and the given statement that we are discharging the effluent in open area is not true. Only rain water is stagnating in the factory premises. Further they conduct monthly inspections and give report. No adverse reports are given in the recent past. So there is no practical violation in ETP. Only the issue is we did not obtain the CTE for


Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

4.5 lakhs. It is important to note that, our processing rate varies.

In this additional report we promise that once we renovate the existing ETP, we will apply for consent to operate the ETP for 4.5 lakhs. Hence it is respectfully prayed that the Hon'ble National Green Tribunal may be pleased to record our additional report and pass suitable orders and thus render justice.

DATE:13.12.2024


Before me.
Deputy General Manager (Prod.)
TCMPF Limited
Ambattur Dairy, Chennai-98.

DEPUTY GENERAL MANAGER
TCMPF LIMITED, AMBATTUR DAIRY,
CHENNAI



తెలంగాణ - తెలంగాణ TELANGANA

No. 0762 Date 9/10/2015 Rs. 20/-

Issued to A. Satyanarayana

W/o. S.A. Nageshulu

of Messrs. Sai Enviro Engineers PVT-Ltd. Hy

03AA 421513
 J. RANI
 Licenced Stamp Vendor
 No. 16-04-039/2012
 R.No. 16-04-30/2015
 H.No. 8-3-166/2, Erragadda
 Hyderabad (South)
 Phone No. 9346414954

ARTICLE OF AGREEMENT

ARTICLES OF AGREEMENT made this 9: 10. 2015 day of October 2015 between M/s. Sai Enviro Engineers Pvt. Limited, # 210, Chella Estate, Erragadda Main Road, Hyderabad - 500 018 (Hereinafter called the contractor which expression shall where the context so admits include his heirs, executors, administrators and legal representatives) of the ONE PART and

The Tamilnadu Cooperative Milk Producers' Federation Limited, Avin Illam, Madhavaram Milk Colony, Chennai-600051 (which expression shall where the context so admits includes his successors-in-office and assigns) of the OTHER PART.

AND WHEREAS the Tamilnadu Cooperative Milk Producers' Federation Limited are desirous of "Construction of civil units including structural design, supply, erection, testing and commissioning for up gradation of existing Effluent Treatment Plant at Ambattur dairy" and have caused an estimate of probable quantities contained in Price Schedule drawings and specifications describing the work to be done to be prepared.

Deputy General Manager (Civil)
 The Tamilnadu Cooperative Milk
 Producers' Federation Limited

Sai Enviro Engineers PVT. LTD. Hyderabad

General Conditions of Contract relating to "Payment on lump-sum basis or by final measurements at unit prices".

Now, it is hereby agreed as follows:

1. The consideration of the payment of the said sum of Rs 2,29,42,360.00 (Rupees two crore twenty nine lakhs forty two thousand three hundred and sixty only) including applicable taxes or such other sum as may be arrived at under the clause of the General Conditions of Contract relating to "Payment of lump-sum basis or by final measurements at unit prices" the contractor will, upon and subject to the said conditions, execute and complete the works shown upon the said drawings and described in the said specifications and to the extent of the probable quantities shown in price schedule with such variations by way of alterations of, additional to, or deductions from, the said works and method of payment therefore as are provided for in the said conditions.
2. The Term Federation in the said conditions shall mean the officer in charge of the work, who shall be competent to exercise all the powers and privileges reserved herein, in favour of the Federation with the previous sanction of or subject to the ratification of the Managing Director, Tamilnadu Co-operative Milk Producers' Federation Limited, in cases where such sanction or ratification may be necessary.
3. The Arbitrator for fulfilling the duties set forth in the Arbitration clause of the General Conditions of Contract shall be in case of value of claim up to Rs.50,000/- (Rupees fifty thousand only) the Arbitrator who will be appointed by the Managing Director, TCMFP Limited and if the value of claim exceeds Rs.50,000/- it should be settled through the competent civil court of Chennai Jurisdiction.
4. And whereas the contractor has agreed not to claim any increase of rate over and above the agreement rates quoting the item lag between the date of tender and the date of award of contract, the date of starting, completing the work.
5. Time shall be considered as the essence of the agreement and the contractor hereby agrees to commence the work as soon as this agreement is accepted by the Managing Director, Tamilnadu Co-operative Milk Producers' Federation Limited and the site (or premises) is handed over to them and agrees to complete the work within 8 months period from the date of handing over the site.


Deputy General Manager (Civil)
The Tamilnadu Co-operative Milk
Producers' Federation Limited
Muthuvaram Milk Colony
Chennai - 600 051





6. The variation in the statutory levies and taxes by State / Central Government shall be effected on the end price to the benefit of either the contractor or the Federation as the case may be.
7. The said conditions shall be read and construed as forming part of this agreement and the parties' hereto / will respectively abide by and submit themselves to the conditions and stipulations and performs the agreements on their parts, respectively.
8. Upon THE TERMS and conditions of this agreement being fulfilled and performed to the satisfaction of the Federation, the security deposited by the contractor as here-in-before recited or such portion thereof as he may be entitled to under the said conditions shall be returned to the contractor.

WITHHELD AMOUNT:

5 % of bill value shall be retained in each bill as withheld amount and at the time of payment of the final bill 2½ % of the withheld amount shall be released to the contractor as first instalment and the remaining 2½ % withheld amount will be retained as security deposit for a period of 1 year reckoned from the date of successful completion of work in order to enable the Federation Officers to watch the effect of all seasons on the works. Further, an indemnity bond should also be given by the contractor for a further period of 4 years when the 2½ % balance withheld amount is released to the contractor after completion of 1 year observation period. If any defects are noticed in the above said period of 1 year, the defects should be rectified by the contractor at his own cost as directed by the Federation Officers and no extra payment will be made for the rectification of such work.

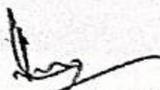
A deduction of VAT at Source in works contract will be deducted from the contractor's bill.

If the contractor fails to execute the work satisfactorily at the tendered rate, the Federation will forfeit the security deposit and pending payments if any.

If for any reason the Federation incurs any loss / additional expenditure in connection with the work during the period of contract, the same shall be recovered together with all charges and expenses from the contractor.

No increase of the rate will be allowed during the period of contract under any circumstances.

For violation of any of the terms and conditions of the contract the Federation reserves the right to terminate the contract, with or without notice as applicable.


Deputy General Manager (Civil)
The Tamil Nadu Cooperative Mills
Producers' Federation Limited
Muthiyaram Mill Colony





On termination of contract, the security deposit is liable to be forfeited and any of the resultant loss beyond that recoverable from pending bills if any.

SERVICE TAX: -

The tenderer should furnish a self attested copy of the Service Tax registration certificate after award of contract.

The rates quoted by the tenderer in the commercial bids, with reference to the quantities indicated, should be inclusive of Service Tax. Upon award of contract, the contractor shall while claiming the part / final bills, remit the applicable Service Tax, as per the Service Tax (Determination of value) Rules, 2006, into Government Account and claim the same separately by producing proof for remittance into Government Account.

Determination of value of service portion in a works contract:

As per the scheme the value of the service portion, where value has not been determined in the manner as provided shall be determined in the manner explained in the table below:

Where works contract is for.	Value of the service portion shall be..
(A) execution of original works	Forty percent (40 %) of the total amount charged for the works contract
(B) maintenance or repair or reconditioning or restoration or servicing of any goods	Seventy percent (70 %) of the total amount charged including such gross amount
(C) in case of other works contracts, not included in serial Nos. (A) and (B) above, including contracts for maintenance, repair, completion and finishing services such as glazing, plastering, floor and wall tiling, installation of electrical fittings.	Sixty percent (60 %) of the total amount charged for the works contract.

PENALTY:

If the contractor fails in its due performance of the contract, within the time fixed or extension of time granted, the contractor is liable to pay liquidated damage of 1 % per month subject to the maximum of 5 % on actual expenditure of contract / final bill value. In witness whereof, the contractor M/s. Sai Enviro Engineers Pvt. Limited; # 210, Chella Estate, Erragadda Main Road, Hyderabad - 500 018. hereunto set his hand and the Managing Director, Tamilnadu Cooperative Milk Producers' Federation Limited, Chennai


Deputy General Manager (Civil)
The Tamilnadu Cooperative Milk
Producers' Federation Limited





- 600 051 on behalf of Federation has hereunto set his hand the day and year first above written.

Signed by the Contractor
Address

[Signature]
: Flat No 210, Challa Estate
Erragadda Main Road
Hyderabad - 500 018

In the presence of witness with address

- : (1) *[Signature]* 210, Challa Estate
Hyd-18
- : (2) D. Sreedhar, P.No-177, Venkat
rao nagar colony, Kukatpally, Hyd-

Signed by on behalf of TCMPF Limited
Designation

In the presence of witness

[Signature]
Deputy General Manager (Civil)
The Tamil Nadu Cooperative Milk
Producers' Federation Limited
Mullavaram Milk Colony
Chennai - 600 051



[Signature]

[Signature]
i) D. Penneer Selvam,
ex. Manager (Civil)

ii) *[Signature]*
(A.S. Mohanavelu)
Manager (Civil)

By Speed Post



TAMIL NADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T2 / F.0541 / Directions / W&A / 2022 , dated:

16.12.2022

- Sub.** TNPCB – Industries – M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No.29 & 30, SIDCO Industrial Estate, Ambattur, Chennai – Directions issued under Section 33A of the Water (P&CP) Act, 1974 as amended and under Section 31A of the Air (P&CP) Act, 1981 as amended – Regarding.
- Ref.**
1. Proceedings No. T4 / TNPCB / F.0541AMB / RL / AMB / W&A / 2019, dated: 23.12.2019
 2. Proceedings No. T2 / TNPCB / F.0541AMB / RL / AMB / W&A / 2021, dated: 10.12.2021
 3. Proceeding No. F.VN.011 / AMB / RL / DEE / AMB / W / 2022, dated: 13.07.2022
 4. DEE's Letter No. TNPCB / DEE / AMB / RL / F.AMB0062 / W&A / 2022, dated: 05.12.2022

Whereas, the unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No.29 & 30, SIDCO Industrial Estate, Ambattur, Chennai has obtained consent to operate and subsequent renewal up to 31.03.2022 for the following vide Proceeding 1st and 2nd cited for the production of standardised milk - 9000 T/M subject to comply with the following conditions inter alia

1. The unit shall apply and obtain CTO-Expansion for its expansion activity.
2. The unit shall restrict the existing production activity within permitted consented product quantity.
3. The unit shall operate and maintain the combined ETP provided efficiently and continuously so as to achieve the treated effluent standards prescribed by the Board.
4. The unit shall ensure that no treated / untreated effluent is discharged outside its premises under any circumstances
5. The unit shall complete and commission the new ETP of higher capacity immediately.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

Whereas, during inspection of the unit by the officials of O/o.DEE, Ambattur on 13.07.2022, it was noticed that the unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy was discharging trade effluent into nearby Ambattur surplus storm water canal as against the conditions mentioned in the consent order. Based on this, show cause was issued to the unit vide Proceeding 3rd cited as the unit was discharging treated / untreated effluent outside the premises as against the conditions stipulated in the consent order. As the unit has not replied for the show cause issued and not applied for renewal, the unit was called for personal hearing by DEE, Ambattur on 18.11.2022.

Whereas, during the personal hearing conducted by DEE, Ambattur on 18.11.2022 with the representatives of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, the following points were agreed by the unit

1. To file the application with necessary documents and consent fee in OCMMS portal within a week's time.
2. To furnish the action plan for the disposal of treated effluent.
3. To operate the effluent treatment plant efficiently to comply with the discharge limits prescribed by the TNPC board.
4. To install filter press immediately to dewater the sludge generated from the effluent treatment process
5. To provide Zero Liquid Discharge in the existing ETP so as to avoid discharge of effluent into Ambattur Surplus Canal.
6. The unit shall not discharge trade effluent into Ambattur Surplus canal which leads to Korattur Lake.
7. The unit shall furnish the action plan for the above points on or before 28.11.2022.

Whereas, since the unit has not provided action plan, the unit was again inspected by the officials of O/o. DEE, Ambattur on 02.12.2022 and found that the unit was under operation. At the time of inspection, the unit was manufacturing standardized milk of 12000T/M (400000 Liters /day) indicating that it has gone for expansion without obtaining necessary consent of TNPCB. Further it was noticed



TAMIL NADU POLLUTION CONTROL BOARD

that the effluent generation is 400 KLD as against the consented quantity of 325 KLD. The ETP components provided such as oil skimmer, fat removal tank, Pre aeration tank, Clarifier, Pressure Sand Filter, Activated carbon, Biogas digester, sludge drying bed were not under operation and the trade effluent generated was flowing into the ETP components as such without any treatment. The entire quantity of effluent after passing through the ETP reaches the storm water drain located outside the premises.

Whereas, M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Product Dairy unit is located adjacent to this milk processing unit and is manufacturing milk products like Ice Cream 15 KLD (approx), Khoa 3 T/d (approx), Curd 10 KLD (approx), Butter Milk 10 KLD (approx), Lassi 4 KLD (approx), Panner 7.5 KLD (approx), Special Curd 2 KLD (approx), Probiotic Curd 0.4 KLD (approx), Probiotic Lassi 4 KLD (approx), Yoghurt Cup 0.5 KLD (approx). The trade effluent generated from the product dairy unit was reported to be 200 KLD which is discharged in to adjacent milk processing unit ETP for treatment. A total inlet trade effluent quantity to the existing ETP is 600 KLD, but the designed capacity of the existing treatment plant is 400 KLD only which is not adequate to handle the effluent generated from both the milk processing plant and product dairy plant. Hence, the ETP provided at milk processing plant is not performing to the standards and it is just used as a collection, holding and flow path for the trade effluent. Further, report of analysis of the treated effluent samples collected during the period January 2022 to October 2022 revealed that the parameters such as Total Suspended Solids, BOD and COD exceed the standards prescribed for discharge of trade effluent into inland surface water.

Whereas, the unit has not obtained valid consent from TNPCB and has also gone for expansion without the prior consent of the TNPCB, which violates the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Whereas, DEE, TNPCB, Ambattur vide reference 4th cited, has recommended to issue directions to the Unit under Section 33A of the Water (P&CP) Act, 1974 as amended and under Section 31A of the Air (P&CP) Act, 1981 as amended for compliance.

In the light of the above said facts, the Unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No.29 & 30, SIDCO Industrial Estate, Ambattur, Chennai is issued with the following directions under Section 33A of the Water (P&CP) Act, 1974 as amended and under Section 31A of the Air (P&CP) Act, 1981 as amended.

1. The unit shall strictly restrict the production capacity of the milk processing plant within consented capacity of 9000T/M - (3lakhs liters/day) immediately.
2. The unit shall take immediate action to revamp the ETP and bring all the treatment units into operation.
3. The unit shall apply and obtain CTO-Expansion for its expansion activity and then only can go for expansion production of 4 Lakhs liters/day.
4. The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by TNPCB.
5. The unit shall ensure that no treated / untreated effluent is discharged outside its premises under any circumstances.
6. The unit shall take immediate action to stop receiving the trade effluent from the product dairy located nearby.
7. The unit shall furnish concrete proposals within one month to develop greenbelt within the premises by utilizing the treated effluent.
8. The unit shall go for expansion only after revamping the existing ETP and after obtaining CTO Expansion.



TAMIL NADU POLLUTION CONTROL BOARD

Failing to comply with the above directions, further action will be initiated against the Unit on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.

R. J. J.
For Chairperson
16/12/2022

To
The Deputy General Manager,
M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd,
Ambattur Dairy,
Plot No.29 & 30, SIDCO Industrial Estate,
Ambattur, Chennai
Pin: 600098

Copy To

1. The Managing Director,
Tamil Nadu Co-operative Milk Producers Federation Ltd,
Ambattur Dairy,
3A, Pasumpon Muthuramalinganar Salai,
Nandanam, Chennai,
Pin: 600035
2. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chennai Zone.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Ambattur
4. File copy

COMPLIANCE REPORT to District Environmental Engineer, TNPCB, Ambattur

Proceeding No. TNPCB / T2

**/F.0541/Directions / W & A /2022 dated
16.12.2022.**

Compliance Report

1	The unit shall strictly restrict the production capacity of the Milk processing plant within consented capacity of 9000T/M (3 Lakhs liters/day) immediately.	At present we are processing 3 Lakhs Liters/day as per consented quantity.
2	The unit shall take immediate action to revamp the ETP and bring all the treatment units in to operation.	Steps have been taken to revamp the ETP & proposal has been initiated accordingly.
3	The unit shall apply and obtain CTO-Expansion for its expansion activity and then only can go for expansion production of 4 Lakhs liters/day.	We are proposed to go for CTO-Expansion up to 4 Lakhs Liters/day followed by TNPCB procedures.
4	The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by TNPCB.	We are operating the ETP & to maintain the standards prescribed by TNPCB.
5	The unit shall ensure that no treated / untreated effluent is discharged outside its premises under any circumstance.	The effluent has not been discharged outside the premises.
6	The unit shall take immediate action to stop receiving the trade effluent from the Product Dairy located nearby.	The Product Dairy has taken action to construct and commission new ETP we have allocated Rs.7 Crores for construction of a new ETP and consultant's are called for technical guidance to construct a new ETP with anaerobic digestion (3LLPD), Aerobic treatment, Flow controls, Automation, Fish pond, RO system, Solid waste management. Final discussion is going on to technical specifications for the tender.
7	The unit shall furnish concrete proposals within one month to develop greenbelt within the premises by utilizing the trade effluent.	We are proposed to enrol the TN Govt. "10000 Kurungadugal" scheme as per instruction from TNPCB.
8	The unit shall go for expansion only after revamping the existing ETP and after obtaining CTO Expansion.	After revamping the ETP only, we are proposed to go for CTO-Expansion

We request you to kindly accept our reply and oblige. We assure to TNPCB that we will comply within the time bound period and directions laid down by the Board.

For T.C.M.P.F. LIMITED,

DGM (PRODUCTION), AMBATTUR DAIRY.

23/12/23
DGM

23/11/23
A.M.C.



TAMIL NADU POLLUTION CONTROL BOARD

MINUTES OF THE PERSONAL HEARING MEETING WITH THE AUTHORITIES/ REPRESENTATIVES OF M/s. TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD, AMBATTUR DAIRY, PLOT NO. 29 & 30, SIDCO INDUSTRIAL ESTATE, AMBATTUR

Date : 30.06.2023

Time: 11:00 am

Venue: TNPCB Corporate Office, (Conference hall),
76, Mount Salai, Guindy, Chennai - 600032

MEMBERS PRESENT:

1. Er. R. Kannan, Member secretary, TNPCB
2. Dr. R. Rajamanickam, ACEE, TNPCB
3. Tmt. Er. S. Indira Gandhi, DEE, TNPCB, Ambattur
4. Er. S. Vijayarajan, EE, TNPCB
5. Tmt. Er. N. Dharshika, AE, TNPCB, Ambattur
6. Er. R. Jayanthi, AE, TNPCB
7. Mr. I. Jaikumar, DGM (Production), TCMPF Ltd., Ambattur dairy
8. Mr. T. Paramasivam, AGM (Engineering), TCMPF Ltd., Ambattur dairy
9. Mr. J. Poongundran, DM (Engineering), TCMPF Ltd., Ambattur dairy

The DEE, TNPCB, Ambattur briefed about the directions issued to M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No. 29 & 30, SIDCO Industrial Estate, Ambattur vide TNPC Board's Proc., dated 16.12.2022 and also stated that the unit has not initiated any action to comply with the conditions such as to restrict their production capacity within consented quantity, to operate ETP efficiently, etc., and haphazard disposal of effluent on land and in the storm water drain inside the premises leading to outside the premises attracting lot of complaints from public.

Further, the DEE, Ambattur stated that, huge quantity of plastic waste (covers, sheets etc.) has been stored inside the premises which cause odour nuisance and also lead to complaints from public.

Member secretary instructed the unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy to furnish proposal to improve the existing ETP and to provide Zero Liquid Discharge (ZLD) system to avoid complaints and to dispose the plastic waste (covers, sheets etc.) which is stored inside the premises on daily basis.

The unit authorities informed that, they have planted 3000 trees inside the premises for utilizing the effluent and the proposal on complete disposal of effluent and plastic waste will be furnished before next Wednesday (05.07.2023). Finally, the following decisions were arrived at the meeting:

1. The unit shall submit proposal for improving the existing Effluent treatment plant/ new ETP with Zero Liquid Discharge (ZLD) system for existing (Ambattur dairy) and expansion (Product dairy) together within a week's time and action plan to complete the proposal within a period of 4-6 months.
2. The unit shall properly collect and dispose the Plastic waste (covers, sheets etc..) stored in the premises at regular interval without any accumulation.
3. The unit shall ensure that no stagnation of effluent inside/ outside the premises.

With this, the meeting came to end.

R. Kumar
3/7/2023
For Member Secretary

R. Kumar
3/7/2023

To

1. The Managing director, TCMPF Ltd.,
NO:3A, Pasumpon Muthuramalinganar Salai,
Nandanam, Chennai - 600 035.
2. The Deputy General Manager,
TCMPF Ltd., Ambattur dairy,
Plot No. 29 & 30, SIDCO Industrial Estate,
Korattur village, Ambattur taluk,
Chennai district - 600 098.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Ambattur - for follow up action.

Copy to

1. P.S. to Chairperson
2. P.A. to MS
3. File (TCMPF Ltd., Ambattur Dairy)
4. File (TCMPF Ltd., Product Dairy)



Tamilnadu Co-operative Milk Producers Federation Ltd.,
No.: 29 & 30, Ambattur Industrial Estate, Chennai-98,
Email: agmead12@gmail.com,
Phone: 044 23464528 - 533.

Ref: 23073/DGM(P)/AD/Engg/ETP/23

Date: 06.07.2023

To

Dr.Jayanthi.M, I.F.S,
Chairperson,
Tamilnadu Pollution Control Board,
76, Mount Salai,
Guindy, Chennai - 32.

Sir,

Sub: TCMPF Ltd - Ambattur Dairy - Submitting of reply for hearing
Attended on 30.06.2023 for renovation of ETP and disposal of
plastic waste -regarding.

We herewith state that, the proposal for renovation of ETP has been prepared and received approval from our Managing Director. The tender process will be started immediately and it is assured that the work will complete within 6 months.

The details of work to be carried out are as follows,

S. No.	Name of Equipment	Nature of Work	Cost Estimation in Lakh
1	Equalization tank	1.Cleaning of scum, 2.Civil plastering of damaged portion of the tank, 3.Providing sufficient coarse bubble air diffusers for equalization tank and 4 nos. of collection wells.	5.00
	Aeration tank - 1	1.Removing of old gear box with fan unit, 2.Civil plastering of damaged portion of the tank, 3.Providing sufficient fine bubble air diffusers.	10.40
3	Clarifier - 1	1.Removing of damaged unit, 2.Civil plastering of damaged portion of the tank and increasing the height for 2 feet. 3.Supply, installation and commissioning of new clarifier mechanism with connecting pipe lines by utilizing the existing MS bridge.	6.50

4	UASB Digester	1.Removing of scum deposition inside the digester, 2.Repairing and replacing of damaged gutters in the topside, 3.Replacing of damaged gas pipe lines, painting of staircase and supports.	8.00
5	Sand filter	1.Removing of old materials inside the filter, 2.Painting of inner and outer portions, 3.Replacing of new filler materials.	1.50
6	Carbon filter	1.Removing of old materials inside the filter, 2.Painting of inner and outer portions, 3.Replacing of new filler materials.	1.70
7	Sludge drying bed – 8 nos.	1.Removing of old materials inside the bed, 2.Replacing of new filler materials.	2.50
8	Dissolved Air Floatation Unit(DAF)	1.Supply, installation and commissioning of DAF unit with structures and frames for the capacity of 8 LLPD	30.15
9	Final treated water distribution lines	1.Supplying and fixing of 2.5 inch dia and 10 kg/cm ² PVC pipe line for 2500 mts with necessary valves and fittings, 2.Fixing at 2 feet below the ground level and providing 1.5 inch pipe with valves of 150 nos. for distributing water.	8.50
Total Value for Renovation Work in Lakh			74.25
10	Operation and maintenance for 3 years on 3 shift basis	Supplying of 2 man power for each shift(One technical person and one nontechnical person) and 1 no. of nontechnical person on general shift. Total man power is 7 nos. per day	64.80
Grand Total Value in Lakh			139.05

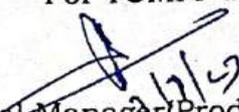
The work will be completed and the trade effluent will be handled in our ETP. The consent expansion will also be applied in future for handling excess quantity of trade effluent. Presently, the stagnation will be avoided by installation of pipe lines for 2500 mts for distribution of water. The fodder trees will also be planted inside the dairy campus.

It is also assured that, the plastic waste deposited inside the dairy campus will be disposed at regular intervals and the accumulation will be avoided in future.

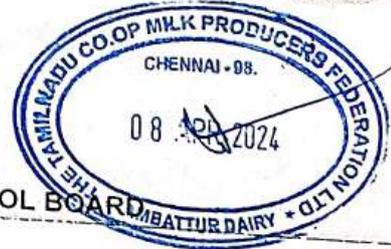
Kindly accept our reply and requested to issue the consent renewal.

Thanking you

For TCMPF Ltd,


2/12/23
Deputy General Manager (Prodn),
Ambattur Dairy.


T/12/23
AGMCE)



TAMILNADU POLLUTION CONTROL BOARD

From Er. S.IndiraGandhi, M.E., District Environmental Engineer Tamil Nadu Pollution Control Board 77A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058.	To The Deputy General Manager, Tamil Nadu Cooperative Milk Producers Federation Ltd, ambattur dairy, No.29&30, SIDCO Industrial Estate Ambattur, Chennai-600 098.
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Lr. NO.TNPCB/DEE/AMB/ RL/F.AMB0062/W&A/2024, dated: 03.04.2024

Sub: TNPC Board - O/o. DEE, Ambattur - Industries – M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd , Ambattur Dairy , Plot No. 29 & 30, SIDCO Industrial Estate, Ambattur, Chennai – 600098 –Non compliance of directions and conditions in consent order issued- Regarding.

- Ref:
1. Proc.No.T2/TNPCB/F.0541AMB/RL/AMB/W&A/2021 dt: 10.12.2021
 2. Directions issued dated 16.12.2022
 3. The unit's reply dated 06.07.2023 and 05.02.2024
 4. The inspection to your unit on 22.03.2024
- *****

With regard to non-compliance with certain conditions mentioned in consent order dt: 10.12.2021, certain directions have been given to the unit vide Proc. dated 16.12.2022. In this regard, the unit in its reply dated 06.07.2023 stated that the ETP renovation work will be completed within a period of 6 months' time.

The unit in its letter dated 05.02.2024 has also stated that the tender has been initiated for Rs.1.39 Crore for renovation, operation and maintenance of ETP for 3 years and the tender commercial bid opened on 08.01.2024 and sent to BLTC approval, and on approval of the same, work order will be issued within 15 days. The work will be completed within 3 months after the issue of work order and the ETP will be put into operation in full-fledged manner.

In this connection, the unit was inspected on 22.03.2024 and it was noticed that the ETP components provided such as Bar screen chamber I and II, oil skimmer, Pre aeration tank, aeration tank III, Clarifier II, Pressure sand filter, Activated carbon, Biogas digester, sludge drying bed were not in operation and the trade effluent generated was flowing into the ETP components as such without any treatment.

The partially treated trade effluent³⁷ was flowing as such in the open area which causes stagnation within the premises shows there is no adequate green field for discharge of treated trade effluent for gardening. It was instructed to stop receiving the trade effluent from adjacent product dairy, but still there are provisions for receiving the trade effluent from the adjacent product dairy.

Further, even after a lapse of 8 months, the unit has not taken any concrete steps to revamp the existing ETP and comply with the conditions mentioned in consent order dt: 10.12.2021 and Directions given to the unit vide Proc. dated 16.12.2022. Hence, once again you are requested to comply with the conditions mentioned in consent order dt: 10.12.2021 and Directions given to the unit vide Proc. dated 16.12.2022 and to furnish the action taken report to this office immediately.

Shubh
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Ambattur.

4/1/24



Tamilnadu Co-operative Milk Producers Federation Ltd.,
 No.: 29 & 30, Ambattur Industrial Estate, Chennai-98,
 Email: agmead12@gmail.com,
 Phone: 044 23464528 - 533.

Ref: 058/DGM(P)/AD/Engg/ETP /24

Date: 17.04.2024

To

Er.S.IndiraGandhi, M.E,
 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 77A, South Avenue Road,
 Ambattur Industrial Estate, Chennai-600 058.

Sub: TCMPF Ltd - Ambattur Dairy - Renovation of ETP - status updated - reg.

Ref: Lr. No.: TNPCB/DEE/AMB/RL/F.AMB0062/W & A/2024,
 dated: 03.04.2024 of M/s.TNPCB, Ambattur.

Madam,

It is herewith inform that, the online tender has been floated on 27.10.2023 for renovation of existing ETP.

The details of equipments to be renovated are as follows,

S. No.	Name of the Equipment to be Renovated	Estimated Value in Rs.
1	Equalization tank	5.00
2	Aeration tank - 1	10.40
3	Clarifier - 1	6.50
4	UASB Digester	8.00
5	Sand filter	1.50
6	Carbon filter	1.70
7	Sludge drying bed - 8 nos.	2.50
8	Dissolved Air Flootation Unit(DAF)	30.15
9	Final treated water distribution lines	8.50
10	Operation and maintenance for 3 years on 3 shift basis	64.80
TOTAL VALUE IN LAKH INCLUDING GST		139.05

As there was only one participant, the tender was cancelled and retender floated on 18.12.2023. Then two nos. of companies participated and the commercial bid was opened. The quoted value is Rs.169 lakh and on negotiation, they reduced the price to Rs.168 lakh which is 20% higher than the estimated cost of Rs.139.05 lakh. The subject was placed in the BLTC meeting held on 01.03.2024 and the committee members suggested to further negotiate the price with the bidder. As the IAS officers are participated in the election works, there is delay in fixing of next BLTC meeting date. The subject will be placed in the next meeting for approval.

The raw effluent received from Ambattur dairy is completely treated in our existing ETP. The samples are regularly taken by M/s.TNPCB officials and the test report is received for the same. The treated water is maintained as per the standard. The provision for entry of Product dairy raw effluent water pipe line is removed on 16.04.2024.

The treated water is completely utilized within our campus. There are about 5000 nos. of trees are planted inside the campus. Further tree plantation is planned after this summer season.

This is submitted for kind information.

Thanking you

For TCMPPF Ltd,

Deputy General Manager(Prodn),
Ambattur Dairy.

17/1/24
ASVP/PS1



VIZAI ENGINEERING LLP

Regd. Address : AF3 Unique Zodiac Flats, #15,
Jaganathapuram Main Road, Medavakkam,
Office. Address : #7/186, Plot No. 5, VGP
Pushpa Nagar Extn, Medavakkam,
Chennai, Tamil Nadu - 600100, India.
Contact : 739 738 7407
Email : contact@vizaiengineering.com
GSTIN : 33AAUFV7299L1Z0

TRIPPLICATE

DELIVERY CHALLAN

DC No : DC/VE/24-25/0004
DC Date : 04-07-2024
Place Of Supply : Tamil Nadu (33)
Challan Type : Supply on Approval

Deliver To

THE TAMILNADU CO-OPERATIVE MILK PRODUCERS FEDERATION LIMITED.

Ambattur Dairy, 29 & 30, Ambattur Industrial Estate,
Chennai - 600098, Tamil Nadu, India.
GSTIN 33AAAAT0239M1ZK

#	Item & Description	HSN /SAC	Qty	Rate	CGST	SGST	Amount
1	HYDRAULIC MINI COMPACT BALLER DETAILS OF STRUCTURE OF HYDRAULIC PRESS : Body Build With 8mm Plate Capacity : 5 Tones Hydraulic Cylinder Stroke : 750 mm Cylinder Ram Dia : 50 mm Bale Weight : 20 Kgs (POLYTHENE COVER) HYDRAULIC POWER PACK : Mode of Operation : MANUAL Electric Motor : 2 HP, 1440 RPM (BBL Make) Hydraulic Pump : Yuken make. Valves : Poly Hydran make. OTHER NECESSARY ACESSORIES : Filter breather Oil level gauge Isolator and pressure gauge Working Pressure : 100 Bar Tank Capacity : 50 Ltrs	846291	1.00	2,25,000.00	9%	9%	2,25,000.00

Total In Words
Indian Rupee Two Lakh Sixty-Five Thousand Five Hundred
Only

Notes

- Above Prices are ex-works.
- Payment Terms : 100% Against Delivery with Invoice.
- We declare that this Invoice shows the actual price of goods & services described and that all particulars are true and correct.
- Warranty Period: 12 months from the date of installation of the Machine. (WARRANTY DOES NOT INCLUDE MISHANDLING OF THE MACHINE).

Ref our Quotation : QT/VE/2425/0092/SAL dt. 01.07.2024

Sub Total 2,25,000.00
CGST9 (9%) 20,250.00
SGST9 (9%) 20,250.00
Total ₹2,65,500.00

For VIZAI ENGINEERING LLP

[Signature]
Designated Partner
Authorized Signature

*Received the machine
subject to verification
and for trail.*

[Signature]
04/07/2024

THE TAMILNADU CO-OP. MILK PRODUCERS' FEDN. LTD.,
JOINT MANAGING DIRECTOR'S OFFICE, AMBATTUR, CHENNAI-98.
 Tel. Ph. Nos.: 23464528, 29, 30, 31, 32, 33 Fax No.: 044-23464536

SUPPLY CUM WORK ORDER

Ref. No.: 3587/JMDO/Engg/2023

Date: 08.08.2024

GST No.: 33AAAAT0239M1ZK

To

M/s. Indian Air Conditioning Services,
 3, Vasant Prabhat, V.N. Purav Marg,
 Chembur, Mumbai-400071.

GST No.: 27AOLPK9194E1ZG

e-mail id: ksajnair@gmail.com



Sir,

Sub: TCMPF Limited – JMD's Office – Engg. Section – e-bid open tender towards the Renovation of Effluent Treatment Plant(ETP) and for operation and maintenance of ETP for 3 years at Ambattur Dairy – Orders issued – Reg.

Ref: 1) Your open tender offer – commercial bid opened on 15.07.2024.
 2) Your negotiation mail on commercial bid dt. 16.07.2024.

* * *

ORDER:

It is hereby, to place orders for the Renovation of Effluent Treatment Plant(ETP) and for operation and maintenance of ETP for 3 years at Ambattur Dairy at the total cost accepted end price of Rs.1,28,24,798/- nett as per the specifications, terms and conditions mentioned in the open tender offer. The break-up details of rates accepted are furnished in the attached Annexure.

M/s.Indian Air Conditioning Services, Mumbai should do the renovation of Effluent Treatment Plant(ETP) and for operation and maintenance of ETP for 3 years strictly in accordance with the detailed description and specification as mentioned in the open tender schedule.

Delivery Schedule:

M/s.Indian Air Conditioning Services, Mumbai should complete the renovation of Effluent Treatment Plant(ETP) at Ambattur Dairy within 100 days and the operation and maintenance of ETP for 3 years from the date of issue of supply cum work order.

Payment Terms for Supply:

- a). 60% of basic price and other charges + 100% taxes shall be released on receipt of the Supply of materials/work required for the renovation of Effluent Treatment Plant(ETP) in good condition without any damage at site.
- b). The remaining 40% payment on basic price shall be released after the erection and satisfactory commissioning of the Effluent Treatment Plant(ETP) at site.

(OR)

If the site is not ready due to unavoidable circumstances for carrying out the erection and commissioning of the equipments within 3 months period, then the balance 40% payment on supply will be considered for release on submission of irrevocable Bank Guarantee for a value equal to 40% of supply order value, for one year and extendable for another one more year with an agreement on a non-judicial stamp paper

to a value of Rs.100/- (Rupees hundred only) for execution of project subsequently without altering the erection and commissioning charges.

Payment Terms for Erection and Commissioning:

- a). 60% of the erection and commissioning charges shall be released on satisfactory completion of the erection and commissioning of the Effluent Treatment Plant (ETP).
- b). Balance 40% of erection and commissioning charges shall be released after 15 days consequent run with full capacity/designed capacity of the Effluent Treatment Plant(ETP). The period of 3 months satisfactory performance of the Effluent Treatment Plant(ETP) is required for making 40% payment for erection and commissioning charges.
- c). Operation & Maintenance Charges shall be released on satisfactory completion of O&M Contract every month.

Invoice and Delivery challans:

Invoice and delivery challans shall be raised in the name of the Joint Managing Director, TCMPF Limited, Chennai – 98 in triplicate clearly indicating our purchase order No & Date without fail. Without the required documents, no payment could be made.

General Terms:

1. M/s.Indian Air Conditioning Services, Mumbai shall execute an agreement for the due and faithful performance of the contract with the Joint Managing Director, TCMPF limited in the specimen annexed herewith in a non-judicial stamp paper to be purchased on or after the date of P.O. for a value not less than Rs.100/-. The agreement shall be executed within 15 days from the date of Purchase Order.

2. No price increase over the agreed rate of Rs.1,28,24,798/- nett for the Renovation of Effluent Treatment Plant(ETP) and for operation and maintenance of ETP for 3 years at Ambattur Dairy shall be allowed on any grounds whatsoever.
3. A security deposit of 5% of the total value of the contract is Rs.6,41,240/- and the EMD amount of Rs.1,39,000/- remitted with the tender will be adjusted against the Security Deposit. Hence, M/s.Indian Air Conditioning Services, Mumbai shall furnish the balance amount of Rs.5,02,240/- has to be remitted towards the security deposit within 15 days on receipt of this order in favour of "The Joint Managing Director, TCM PF Limited, Chennai" by DD in any of the nationalised Bank. The Security Deposit will be refunded after a period of 6 months on satisfactory performance of contract from the date of handling over to the user department. The S.D. shall not carry any interest.
4. Request for extension of delivery period, price escalation and exemption of SD, will not be entertained under any circumstances.
5. The decision of the Joint Managing Director, TCM PF Limited shall be final conclusive and binding in all the matter / disputes regarding this contract.
6. The order is sent in duplicate. It is requested that one copy should be signed and sealed in all pages as a token of accepting the order. The signed and sealed copy may be returned to us within 7 days from the date of receipt of this order.
7. If the contractor fails in his due and faithful performance of the contract within the time fixed, the contractor is liable to pay as liquidated damage of 1% per month subject to the maximum of 5% on actual expenditure of contract / final bill value.

ANNEXURE FOR RENOVATION OF ETP AND O&M FOR 3 YEARS AT AMBATTUR DAIRY

S. No.	Name of the Equipment	Work Description	Qty.	Size	Volume in Litres	Specification	Basic Rate per	IGST @	Total End
							Kg./Metre/Nos./Set/Lot/Job Including P&F, Freight Charges etc.	18% extra	Rate per Kg./Metre/Nos./Set/Lot/Job
							Rs. P.	Rs. P.	Rs. P.
1	Equalization tank	Cleaning of scum Providing sufficient coarse bubble air diffusers for equalization tank and 4 Nos. of collection wells	1 Lot	1.5m x 3m x 4m(H)	1,50,000	Scum to be removed for 1.5m x 3m x 0.06m(H) 6" Dia. 8 Class GI Pipe: 12 mtrs. Length, 3" Dia. B Class GI Pipe: 24 mtrs. Length, 1/2" Dia. SS 304 Grade pipe of thickness 1.63mm; 120 mtrs. Length and fabricating with suitable flanges, bend, valves, etc. Providing 17 Nos. of coarse bubble diffusers of length 2 mtrs. each for equalization tank and grid well III. Then providing coarse bubble diffusers of length 1.5 mtrs. each of quantity 12 Nos. for gridwell I, II and collection well. Preferred Make for Coarse Bubble Diffusers: Rehau/ OTT Magnum/ EDI/ Cogent/ Envicon /Aqualux. Membrane Tube Diffuser Length 2200mm and 1700mm is buygancy free. MOC of the membrane is Silicone. Length both sides 1000mm and 750mm each side.	350000.00	63000.00	413000.00
2	Aeration tank 1	Removing of old gear box with fan unit Providing sufficient fine bubble air diffusers.	1 Lot	14.4 x 14.4 x 2.59m	5,00,000	6" Dia. 8 Class GI Pipe: 18 mtrs. 3" Dia. 8 Class GI Pipe: 84 mtrs. Length and fabricating with suitable flanges, bend, valves, etc. Providing 50 Nos. of fine bubble diffusers of length 2 mtrs. each for Aeration Tank I. Preferred Make for Coarse Bubble Diffusers: Rehau/ OTT Magnum/ EDI/ Cogent/ Envicon /Aqualux. Membrane Tube Diffuser Length 2200mm is buygancy free. MOC of the membrane is Polypropylene/PP. MOC of the membrane is Silicone. Length both sides 1000mm.	450000.00	81000.00	531000.00

ANNEXURE FOR RENOVATION OF ETP AND O&M FOR 3 YEARS AT AMBATTUR DAIRY

S. No.	Name of the Equipment	Work Description	Qty.	Size	Volume in Litres	Specification	Basic Rate per Kg./Metre/Nos./ Sct./Lot/Job Including P&F, Freight Charges etc.	IGST @ 18% extra	Total End Rate per Kg./Metre/Nos./ Sct./Lot/Job
							Rs. P.	Rs. P.	Rs. P.
3	Clarifier-1	Removing of damaged unit Supply, installation and commissioning of new clarifier mechanism with connecting pipe lines by utilizing the existing MS bridge.	1 Lot 1 Lot	6.4m (Dia.) x 2.5m (depth)	70,000	Removing of damaged gear box unit. Clarifier mechanism to be serviced by providing necessary MS L-angle, pipes and fittings, feed well drum to be removed. The pipe lines and sludge pump of capacity 5 HP shall be newly provided for circulating the biomass settled at the bottom to the aeration tank and draining to sludge drying bed. Servicing and fixing of agitator gear box and motor. Also servicing of 7.5 HP existing sludge pump.	12,00,000.00	21,60,000.00	14,16,000.00
4	UASB Digester	Removing of scum deposition inside the digester. Repairing and replating of damaged gutters in the top side. Replacing of damaged gas pipe lines, strengthening and painting of staircase and supports.	1 Lot 1 Lot 1 Lot	11.5m x 6m (Height)	7,00,000	Removing of scum in the top side of the digester. Sludge/solid separator MS-FRP trays shall be changed to 5mm thickness, water outlet MS-FRP channels shall be replaced with 5mm thickness. Gas Outlet Pipes to be replaced with new pipe of 2.5" Dia. GI B Class. Gas holder tank weight lifting arrangement to be provided. Hand rail shall be fabricated by available SS Pipe of size 1.5" Dia. across the diameter of digester tank. Strengthening of existing staircase by providing 3/4" MS L-angle.	3,00,000.00	5,40,000.00	3,54,000.00

ANNEXURE FOR RENOVATION OF ETP AND O&M FOR 3 YEARS AT AMBATTUR DAIRY

S. No.	Name of the Equipment	Work Description	Qty.	Size	Volume in Litres	Specification	Basic Rate per Kg./Metre/Nos./Set/Lot/Job including P&F, Freight Charges etc.	16% extra	Total End Rate per Kg./Metre/Nos./Set/Lot/Job
							Rs. P.	Rs. P.	Rs. P.
5	Sand Filter	Removing of old materials inside the filter Painting of inner and outer portions Replacing of new filter materials.	1 Lot	2m(Dia.) x 2.4m (Depth)	7,500	Removing of old materials inside the filter. Painting of inner and outer portions. Replacing of new filter materials.	200000.00	36000.00	236000.00
6	Cartron Filter	Removing of old materials inside the filter Painting of inner and outer portions. Replacing of new filter materials.	1 Lot	2m(Dia.) x 1.6m (Depth)	5,000	Removing of old materials inside the filter. Painting of inner and outer portions. Replacing of new filter materials.	150000.00	27000.00	177000.00
7	Sludge drying bed-8 Nos.	Removing of old materials inside the bed Replacing of new filter materials	1 Lot	8m x 4m x 1.2m	35,000 litres	Removing of old material and cleaning of 8 Nos. of sludge drying bed. Replacing of new filter materials.	700000.00	126000.00	826000.00
8	Circular Dissolved Air Flotation Unit(DAF) with bottom clarifier	Replacing of filter materials Circular DAF cum Clarifier Clarifier mechanism with bridge work	1 No.	Tank - 4.8 mtr. X 2.9 mtr.	Tank Volume 40 m ³ with free board volume 8 Nos.	Refilling the existing material by adding required additional new filling material. Tank - RCC, Scoop/Wiping mechanisms with frame MS 304, Scoop rotating gear box with motor - 1 HP, Center position rotating gear box with motor - 1 HP, Electrical Control Panel, preferred make of gear box with motor assembly: TCFU/Johnson/Bunfigillil Clarifier mechanism gear box with motor - 1 HP, preferred make of gear box with motor assembly: TCFU/Johnson/Bunfigillil	1900000.00	342000.00	2242000.00

ANNEXURE FOR RENOVATION OF ETP AND O&M FOR 3 YEARS AT AMBATTUR DAIRY

S. No.	Name of the Equipment	Work Description	Qty.	Size	Volume in Litres	Specification	Basic Rate per Kg./Metre/Nos./Set/Lot/Job including P&F, Freight Charges etc.		IGST @ 18% extra		Total End Rate per Kg./Metre/Nos./Set/Lot/Job	
							Rs. P.	Rs. P.	Rs. P.	Rs. P.	Rs. P.	Rs. P.
		Flash Mixer and flocculator system	1 No.			Tank - HDPE, MS C-Channel and Angle System with enamel coated panel. MS Checked sheet of 4mm thickness, 1000 Lts. Tank - 2 Nos., Platform bridge height - 3.5 mtr. Flash Mixer - 0.5HP gear box with motor. Flocculator - 0.5 HP gear box with motor. Preferred make of gear box with motor assembly: TGPL/ Johnson/Bunnigiloli						
		Chemical dosing and agitator system	1 No.			Tank - HDPE, Agitating frames - MS square tubes, Dosing pump diaphragm, 500 Lbs. Tank of size: 1.4 mtr x 3 mtr, Alum dosing pump - 50 LPH, Poly dosing pump - 100 LPH, Alum mixing agitation - 0.5 HP gear box with motor, Poly mixing agitator - 0.5 HP gear box with motor. Preferred make of gear box with motor assembly: TGPL/ Johnson/Bunnigiloli. Preferred make of chemical dosing pump: Focus/Prominent/Milton Roy.						
		Fine bubble diffuser with silicone based rubber membrane with retrievable method.	10 set.			Preferred make of fine bubble diffusers: Rehau/OTT Magnum/ EDI/Cogen/Envicon/ Aquaflex						
		Reciprocating compressor	2 Nos.			Capacity - 5.5 KW. Preferred make of compressor: FSCURTIS, ELGI, Atlas Copco, Ingersoll Rand.						
		Self priming monobloc pump	2 Nos.			Capacity - 7.5 HP. Preferred make of pump: Kirloskar, Johnson, Texmo, CRI.						

ANNEXURE FOR RENOVATION OF ETP AND O&M FOR 3 YEARS AT AMBATUR DAIRY

S. No.	Name of the Equipment	Work Description	Qty.	Size	Volume in Litres	Specification	Basic Rate per	IGST @	Total End
							Kg./Metre/Mos./Set/Lot/Job including P&F, Freight Charges etc.	18% extra	Rate per Kg./Metre/Mos./Set/Lot/Job
							Rs. P.	Rs. P.	Rs. P.
9	Final treated water distribution lines	Supplying and fixing of 2.5 inch dia. and 10 kg/cmt ² PVC pipe line for 2500 mtrs. with necessary valves and fittings.	1 Lot			Preferred make of PVC pipes & fittings: Finolex, Asilivad, Astral	200000.00	140000.00	340000.00
		Fixing of 2 feet below the ground level and providing 1.5 inch pipe with valves of 150 Nos. for distributing water.	1 Lot						
10	Operation and maintenance for 3 years period on 3 shift basis.	Supplying of 2 man power for each shift (one technical person and one non-technical person) and 1 No. of non-technical person on general shift. Total manpower is 7 nos.					4310000.00	775000.00	5085000.00

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ANNEXURE FOR RENOVATION OF ETP AND O&M FOR 3 YEARS AT AMBATTUR DAIRY

S. No.	Name of the Equipment	Work Description	Qty.	Size	Volume in Litres	Specification	Basic Rate per Kg./Metre/Nos./ Sec./Lot/Job Including P&F, Freight Charges etc.	IGST @ 18% extra	Total End Rate per Kg./Metre/Nos./Sec/Lot/Job
11	Special Repair of Civil works for strengthening of existing ETP of Ambattur Dairy as per open tender.						Rs. P. 508473.00	Rs. P. 91525.14	Rs. P. 599998.14
	Grand Total								Rs. P. 12824798.00
	Grand Total (rounded to)								12824798.00

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Dy. Genl. Manager (Engg.)/ic

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28/09/2017

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K. S. Prasad
Asst. Manager

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THE TAMILNADU CO-OP. MILK PRODUCERS' FEDN. LTD.,
 JOINT MANAGING DIRECTOR'S OFFICE, PLOT NO.29 & 30,
 SIDCO INDUSTRIAL ESTATE, AMBATTUR, CHENNAI - 600098.
 Tel. Ph. Nos.: 23464528, 29, 30, 31, 32, 33, Fax No.: 044-23464536
 - dgmpurchase@gmail.com

Purchase Order No.:77/K5/2024

Dated: .08.2024

WORK ORDER

To

M/s.Shakti Plastic Industries,
 No.202/203/204/205, Business Classic,
 Chincholi, Bunder Road, Maad West,
 Mumbai, Suburban, Maharashtra,
 Pin - 400064/☎:98058 13988

☉:- sahil@shaktiplasticinds.com

Sir/Madam,

Sub: TCMPF Ltd. - JMD's Office - Tender for Hiring the Producer Responsibility Organization (PRO) for collection, recycle and disposal of plastic wastes (Milk Poly Pouches, Plastic Cups, PET bottles, etc.) At Dairy/Parlour/TCMPF units or other sources for EPR compliance as per the scope of work - Collection, Segregation and recycling of Post Consumer Plastic as per PWM Rules 2016 - Acceptance of your tender offer - Work order issued for the One year Period **2024-2025** - Regarding.

Ref: 1. Our tender Ref. No.38/K5/2024.
 2. Technical bid opened on 21.03.2024.
 3. Commercial bid opened on 30.05.2024.

Order:-

With references to your tender offer above cited, We wish to inform that, as per tender, you are eligible for "**Hiring the Producer Responsibility Organization (PRO) for collection, recycle and disposal of plastic wastes (Milk Poly Pouches, Plastic Cups, PET bottles, etc.) At Dairy/Parlour/TCMPF Premises/ or other sources for EPR compliance as per the scope of work for Collection, Segregation and recycling of post Consumer plastic as per PWM Rules 2016**" at TCMPF Ltd., unit Premises. The tender quantity of 3,891MT for a one year period and the quoted rate of **Rs.1,534/- (Basic Rs.1,300/- Per MT. + IGST 18%)** at the total cost of **Rs.59,68,794/-** (Rupees Fifty Nine Lakh Sixty Eight Thousand Seven Hundred and Ninety Four Only) under Federation Own Funds, inclusive of all cost of delivery at the final destination such as transportation, payment of duties and taxes leviable, insurance and any other incidental services etc. and as per the tender terms & conditions.

Sl. No.	Products Description	Total Qty. C	Unit Price Per MT. D	Sub-Total (C X D) E	VAT @ 12% on (E) F	Total Value (E + F) G
1.	Hiring the Producer Responsibility Organization (PRO) for collection, recycle and disposal of plastic wastes (Milk Poly Pouches, Plastic Cups, PET bottles, etc.) At dairy/parlour/TCMPF premises/ or other sources for EPR compliance as per the scope of work as per PWM Rules 2018 for a period of One Year.	3,891 MT	1,300	50,58,300	9,10,494	59,68,794
					Total	59,68,794
(Rupees Fifty Nine Lakh Sixty Eight Thousand Seven Hundred and Ninety Four Only)						

1) SECURITY DEPOSIT:-

A Security Deposit, representing not less than 5% of the total value of the contract shall be remitted within 15 days from the date of receipt of this communication, in the form of DD drawn from any scheduled bank approved by the Reserve Bank of India drawn in favor of "The Joint Managing Director, TCMPF Ltd., Chennai - 600 098", payable at Chennai. The Security Deposit will be adjusted in the Earnest Money Deposit of Rs.2,32,440/- (Rupees Two Lakh Thirty Two Thousand Four Hundred and Forty Only) [(i.e.) Rs.2,98,440/- [5% SD on total value] (-) Rs.66,000/- = 2,32,440/- (after deduction of EMD)]

2) AGREEMENT:

An agreement, a specimen form of which is enclosed incorporating all the terms and conditions of the contract should also be executed on a non-judicial stamp paper to the value of Rs.100/- within 15 days from the date of receipt of this supply order. Default of either of the above mentioned conditions (Furnishing of Security Deposit and executing of agreement) may lead, not only to the cancellation of the orders placed but also would constitute breach of contract and without prejudice to any other right in that behalf under the terms and conditions of this contract or otherwise the Joint Managing Director, Tamilnadu Co-op. Milk Producers' Federation Ltd., Chennai - 600 098 shall be entitled to make other arrangements for obtaining the stocks in question from other firms and recover from your firm any expenditure of cost incurred over and above the contract price together with all charges expenses and damages according to such work orders.

3) COLLECTION, SEGREGATION AND RECYCLING OF POST CONSUMER PLASTIC AS PER PWM RULES 2018 OF THE FOLLOWING:-

- LDPE/LLDPE/PEN Waste Film of Milk, Curd, Ghee, Butter Milk and Less etc., Pouch Milk & Fresh Milk Products Packaging Waste & Tetra Pack Paper

Board Cartons/Waste Film of UHT Milk & Products Packaging Waste generated by TCMPPF Ltd., Units. 54

- Once the offer is accepted and agreement executed, the rates shall be valid till the completion of works in all respects. No escalation whatsoever will be entertained on any ground.

4) SCOPE OF WORK:-

- Establishing a mechanism for collection of post-consumer generated plastic waste
- Establishing households through appropriate channel like waste pickers, waste aggregators Scrap dealers, commercial establishments, Aavin Retail Point/ parlours, road litters etc. and transportation to processing facility through adequate capacity vehicles.
- Sorting and processing of waste at their facility - Recyclable LDPE/LLDPE/PET/IML/PP
- SINGLE- LAYERED PLASTIC (SLP) Waste poly pouches PE Material.
- Installation of bottle crushing machines at Aavin Parlours, if agency wishes so.
- Arranging the collection of crushed materials generated from the bottle crushing machines, if desired by the agency.
- The facility must have Central/State Pollution Control Board (CPCB/PCB) consent of adequate capacity at least equivalent to the take back quantity offered by the bidder.
- Dispatch of waste for recycling in suitable market acceptable forms such granules/lumps.
- Provide take back credits equivalent to Metric Tons of Plastic recycled to TCMPPF Ltd.
- Registration/Renewal with CPCB will be responsibility of the agency who gets the order and the agency will also Co-Ordinate with TCMPPF Ltd. for quarterly EPR compliance to CPCB.
- Submission of quarterly report of EPR compliance to CPCB and TNPCB
- Making good the shortfall quantity for EPR compliance from their own collection network.

5) EPR REPORT AND CERTIFICATE FOR COLLECTION, STORAGE, TRANSPORTATION, RECYCLING AND DISPOSAL OF PLASTIC WASTE:-

- PRO shall responsibly manage plastic waste on behalf of the TCMPPF Ltd., Chennai.
- The collection of plastic waste shall be brand agnostic, and will be a cumulative quantity irrespective of the brand.
- The PRO will provide monthly reports to the TCMPPF Ltd. in connection with the quantity and quality of plastic waste collected, recycled and disposed. PRO shall also provide original documents including challan and records to the party enabling them to demonstrate the traceability of waste disposal. Strictly as per TNPCB requirements.
- The PRO shall provide, with the monthly report and a certificate specifying the quantity of plastic waste that have been collected and sent for recycling and/or the waste disposal entities by them. It shall be the sole responsibility of PRO to

ensure that the plastic waste is being recycled or offered to the waste disposal entities, strictly as per TNPCB requirements.

- PRO shall ensure that the entities involved in collection, storage, transportation recycling and disposal shall comply with all pollution control regulations, including Environment Protection Act, Air & Water Act and Rules there under etc.
- PRO shall provide valid copies of pollution control board consent obtained from the entities that will be the final disposal destination (e.g. cement kilns). This shall also form part of the monthly report.
- PRO shall prepare a standard operating procedure (SOP) for collection, storage, transportation and disposal of the plastic waste. This shall be approved by the TCMPF Ltd. and any change to the process shall be brought to the notice of the TCMPF LTD immediately.
- PRO shall assist TCMPF LTD for fulfilling the EPR requirements of the TCMPF Units as per the PWRM 2016 and its amendments as well as respective state rules. This shall include collection, recycling and disposal of plastic waste on behalf of the TCMPF Ltd. and preparing plastic waste collection plan as per the requirement of the relevant state pollution control boards.

6) PAYMENT TERMS:-

- a) 80% Payments shall be released within the 30 days upon submission of acknowledged proof to establish traceability of recycling done for TCMPF Ltd., with earned recycled points and diversion certificate along with original invoice. The submission of bills to made as per suggested periodicity (Like Monthly/Quarterly etc.) in the letter of allotment.
- b) 20% payment shall be released in the next *one Month*.
- c) Price Validity, Escalation/De-Escalation
- d) Payment for registration shall be released within the 30 days upon completion of registration process and obtaining certificate.
- e) This order has reference to your tender/offer. It is also subject to the terms and conditions stipulated in the tender are constitute an integral part of the order.
- f) Make sure that all purchase order related invoices are submitted within 10 days from the day of shipment of ordered goods and/or services performed.
- g) Time is the essence of contract.
- h) No partial shipment unless otherwise permitted by TCMPF Ltd units.
- i) Please raise separate invoice for capital and Input item.
- j) Vendor can also submit digitally signed e-invoice (PDF) to this office.
- k) Please specify TAN no. In the e-invoice if TCS is being claimed in invoice.
- l) We request you to kindly raise separate invoices for capital and input items.

- m) For any further clarification/Instructions/site related information needed for rendering services as per scope of work, you are requested to write an email to dqmpurchase@gmail.com⁵⁶
- n) Before dispatch the material as per this purchase order, please ensure that all road permits/way bills/transit pass according to sending, receiving and transit states for the purpose of movement of goods, are annexed dully filled in, along with consignment documents.
- o) Further, It is the responsibility of suppliers to self-declare along with the copy of registration certificate if they are registered under Micro, Small and Medium Enterprises Development act, 2006 (MSME)
- p) Plastic Post consumer waste means:- Milk pouches, Curd/Butter Milk pouches, Milk products cups (Curd, Yoghurt, Ice Cream etc.), Bowl (Khoa, Dahi etc), Glass (Lassi etc), PET bottles of Ghee, Butter Milk, etc.
- q) The PRO will be liable for payment of all taxes/duties Good & Service tax (GST) and other liabilities in respect of the business.

7) REGISTRATION UNDER EPR AND FULFILLMENT OF EPR REQUIREMENTS OF THE TCMPF LTD. AS PER PWMR (PLASTIC WASTE MANAGEMENT RULES) 2016 AND ITS AMENDMENTS OF RESPECTIVE STATE PCB (POLLUTION CONTROL BOARD) RULES:-

- PRO shall assist TCMPF Ltd., for fulfilling the EPR requirements of the TCMPF Ltd., units as per the PWMR 2016 and its amendments as well as respective state rules. This shall include collection, recycling and disposal of plastic waste on behalf of the TCMPF Ltd. and preparing plastic waste collection plan as per the requirement of the relevant state pollution control boards.

8) IMPLEMENTATION OF CENTRAL GOVERNMENT WASTE MANAGEMENT RULE (EPR) AND FURTHER NOTIFICATIONS BY GOVERNMENT FOR THE TCMPF LTD. OR ANY OTHER ACT AS MAY BE ENFORCED IN INDIA AND IN ANY STATE IN INDI

PRO through collection, recycling and disposal of plastic waste in area of operation of TCMPF Ltd units. shall ensure that the TCMPF Ltd is able to fulfill its EPR responsibilities as per the Central Government notification or TNPCB notifications and its subsequent amendments and/ or the extent law on Plastic Waste Management.

9) COLLECTION / RECYCLING DATA AS PER THE TCMPF LTD. / POLLUTION CONTROL BOARD REQUIREMENTS:-

- EPR Services as per the TCMPF Ltd units requirements.
- PRO shall provide data to the TCMPF Ltd units along with recycling method on or before 10th of each month.

10) EPR SERVICES AS PER THE TCMPF LTD. REQUIREMENTS:-

- PRO shall make best endeavors' to resolve any EPR related queries of the TCMPF Ltd.

11) Representing the TCMPF Ltd. among government agencies (CPCB/ TNPCB/ Environment Ministry) and other forums as and when required:-

- PRO shall only upon having received the prior written instructions from the representatives of the TCMPF Ltd., units represent the TCMPF Ltd. among Central Government Agencies Such as Central Pollution Control Board (CPCB) or any other Government Authority such as TNPCB as and when required with minimum 72 hours notice at its own cost.

12) LIABILITIES OF THE SCOPE OF WORK:-

- All liabilities arising out of the designated works shall be with the PRO only.

13) INFRASTRUCTURE TO BE SET BY PRO:-

1. PRO shall set up Collection Centers and Collection Points at the earliest in order to comply with the EPR formalities and regulations lay down by Environment Ministry.
2. Plastic waste collected from any manufacturing facility will not qualify as "post-consumer plastic waste"
3. Collection Centers shall procure/collect from the following:
 - a) Rag picker
 - b) Small Scrap Dealers.
 - c) Direct collection from Institution (Hotels, Banquet Halls etc)
 - d) Other Collection Centers run by Municipal Bodies, NGO etc.
 - e) From any open sources
 - f) Cleaning contractors
 - g) Aavin Parlours / Outlets
4. PRO shall provide addresses and locations of the Collection Centers to the TCMPF Ltd., units on its request.
5. The entire waste collected at Collection Centers shall be sent to Recycler's recycling plants for recycling.
6. PRO shall provide data in following format to the TCMPF Ltd., and TNPCB on/ before 10th of each month for each collection center:

Month	Collection centre	on behalf of the TCMPF LTD (MT)	Cumulative Collection (YTD)

14) COLLECTION PARAMETERS/TARGETS:

- To be mutually agreed between the parties. The services shall be restricted to the annual volume of Plastic waste of the respective states as communicated and agreed between the parties.
- PRO shall also make best efforts for spreading awareness of Plastic waste recycling and sustainability among masses of these cities. The awareness toll shall be:
 - Volunteers stationed on collection points.
 - Posters banners placed at various locations of the city.

- Distribution of pamphlets
- The locations and the quantities of poster/ banners shall be decided by the PRO.

PRO may install their machines for bottle crushing /Plastic Collection/ Plastic shredding at the Aavin Parlours/Outlets, if needed. TCMPF Limited units will not provide any assistance/space for the installation of these machines. All the machines installed will be outside the Aavin/TCMPF Ltd., premises.

PRO will also arrange for take back credits equivalent to Metric Tons of /PE Plastic bottles as per the quantity mentioned in Notice inviting Tender, recycle and also pass on this credit to TCMPF Ltd/DCMPU account.

15) PENALTY FOR NON-COMPLIANCE:-

In case contractor fails to provide proportionate EPR credit to TCMPF Ltd./DCMPU, 12% annual interest will be charged from contractor. For calculation of Monthly EPR limit variation of $\pm 10\%$ will be taken as normal.

16) (PRO) MUST PROVIDE FOLLOWING INFORMATION TO TCMPF LTD./DCMPU ON LETTER HEAD OR IN GIVEN FORMAT.

Following information is only to assess the bidder's capability for performing the work.

S.No.	Description	Information to be filled by PRO
A. Details of Infrastructure available in Tamil Nadu		
A1.	Location of the work area	
A2.	Number of collection centers with locations details	
A3.	Number of rag pickers registered with the organization.	
A4.	Waste processing facilities	
A5.	Recycling and other facilities	
A6.	Agreement with the cement industries (Please attach copy of the agreement)	
B. Year wise plastic waste collection/Management		
B1.	Plastic waste collected from Tamil Nadu	
B2.	Waste recycled or sent for recycling	
B3.	Waste utilized for co-processing in cement kiln or other uses.	

17) RECORD KEEPING, INFORMATION SHARING AND COMPLIANCE OF INSTRUCTIONS:-

The PRO shall maintain proper and full records viz, accounts, vouchers, bills, tax, etc. pertaining to plastic waste collected and EPR credit gained and make it available for inspection by the TCMPF Ltd.,

The PRO shall comply with any other instructions issued by the TCMPF Ltd from time to time as may be necessary to ensure better services.

The PRO shall furnish all information, record, etc. within fifteen (15) days as may be required by the TCMPF Ltd. from time to time, failing which the TCMPF Ltd. units reserves the right to impose suitable penalties on the Licensee including termination of the Agreement.

The PRO shall at all times indemnify and save harmless the TCMPF Ltd., from and against all actions, suits, proceedings, losses, costs, damages, charges, claims and demands of every nature and description brought or recovered against the TCMPF Ltd., by reason of any act or omission of the licensee, his agents or employees, in rendering services under the license or in his guarding of the same.

The agreement shall be subject to the exclusive jurisdiction of the courts at Chennai only.

18) CORRUPT OR FRAUDULENT PRACTICES:-

PRO has engaged in corrupt or fraudulent practices, in competing for or in executing the License, the TCMPF Ltd., may, after giving 15 days notice to the agency, terminate the License. For the purpose of this Sub-Clause:

"Corrupt practices" means the offering, giving, receiving or soliciting of anything of value to influence the action of a public official in the tendering process or in License execution:

"fraudulent practice" means a misrepresentation of facts in order to influence a tendering process or the execution of a License to the detriment of the Licensor, and includes collusive practice among bidders (prior to or after bid submission) designed to establish bid prices at artificial non competitive levels and to deprive the administration of the benefits of free and open completion.

The employees, contractors, sub contractors of the PRO will not be in any contractual relation either with the TCMPF Ltd.,

The PRO will bear the cost, throughout the term of the License, for a comprehensive general liability insurance covering injury to or death of any person (s) occurring in the course of execution of this license, including death or injury caused by the negligence of the PRO or the PRO's failure to perform its obligation under the agreement. TCMPF Ltd., will not be held responsible for any payment of compensation in this regard.

PRO shall be solely responsible for compliance with applicable laws such as good & Service Tax (GST) or any other law of the land and registration/approval from statutory authority, if required.

PRO shall not carry on any unlawful immoral or illegal activity in the premises of TCMPF Ltd.,

The TCMPF Ltd., will not be liable for any liability arising under the labour laws or any other law of the land, by the PRO.

19) FAILURE TO PROVIDE ANY RECORD TO TCMPF LTD:-

TCMPF Ltd. at their discretion may call for any record to satisfy them regarding operation of the License and Licensee will provide every help failing which it may amount to breach of condition of the PRO.

20) COMMUNICATION/ INFORMATION REQUIRED BY TCMPF LTD:-

All the communication/information received/required by TCMPF Ltd. must be furnished by the PRO within 15 days, failing which suitable penalty including termination of contract/license can be done at the discretion of TCMPF Ltd.,

21) CONSEQUENCE OF FAILURE TO START THE SERVICES:-

In the event of failure to provide EPR credit from the prescribed date as mentioned in the letter of award/ commencement of services. TCMPF Ltd. reserves the right to annul the License and forfeit the Security Deposit, pending payment (if any), in the whole or part thereof as provided under terms and conditions of the license. The License shall also be debarred from participating in the future projects of TCMPF Ltd. for a period of Three Years. The decision of TCMPF Ltd. will be final and binding in this regard.

22) Labour Laws:-

The Service Provider/Agency shall comply with the provisions of all labour legislations including the requirements of

- Payment of Wages Act
- Employees' Compensation Act
- Shops & Establishment Act
- PF & ESI Acts
- Child Labour (Prohibition and Regulation)
- Contract Labour (R&A) Act,
- Minimum Wages Act, 1948

The TCMPF Ltd. will not accept any responsibility for the loss/damage/injury (including death) caused to the License or to the personnel engaged by him in the process of rendering services under this contract and no claim/compensation will be entertained in this regard.

23) LIABILITY FOR COMPENSATION/ DAMAGES:-

The PRO shall accept liability for compensation/damages under the Consumer Protection Act or any other law in respect of performance of the services or in respect of any negligence, act/omission of the Licensee, his workmen, servants and agents.

24) OBSERVANCE AND PERFORMANCE CERTAIN ACTS:-

The PRO shall, at all times indemnify the TCMPF Ltd. against all claims and penalties which may be suffered by TCMPF Ltd. or any person employed by them by reason of any default on the part of the tenderer in due observance and performance of provision of:

- i. Workmen's Compensation Act-1923
- ii. Employment of Children's Act XXVI of 1938 and

25) COMPLIANCE OF INSTRUCTION:-

The PRO shall comply with any other instructions issued by TCMPF Ltd. from time to time within a reasonable time, as may be necessary to ensure better services.

26) NO UNLAWFUL/ILLEGAL ACTIVITY:-

The PRO and/or its staff shall not carry on any unlawful, immoral or illegal activity at the premises of TCMPF Ltd. It is clarified that if the Licensee suffers any loss or damage on account of the PRO being restrained by the TCMPF Ltd. or any other competent authority for indulging in such illegal activities or any contravention of any law, the PRO shall not be entitled to any compensation whatsoever.

27) General Terms and Conditions:-

1. Prices: F.O.R Site (As per Annexure)
2. Taxes & Duties: Included in the price Quote and as the price schedule. Any Subsequent revision in Taxes & Duties will be to client's Account.
3. The contract last for 12 months from the contract award date. Any changes in quantity requirements will result in corresponding modifications by the Federation. The contract period shall be valid **from 20.08.2024 to 19.08.2025 (for One year)**. However, the Federation reserves the right to extend the contract for a further period up to six months.
4. Bill shall be in the name of : The Tamilnadu Co operative Milk producers Federation Limited, the Joint Managing Director, No 29,39 Ambattur Sidco industrial estate, Aavin Dairy road, chennai- 98.
5. Payment shall be done based on actual collection, Segregation, Packaging forwarding & recycling of Plastic waste and presentation of recycling traceability.
6. Prices shall be inclusive of all taxes and duties, collection, Segregation, Packaging forwarding & recycling.
7. EPR Services offered by the bidders shall comply with the plastic waste Management Rules 2016, as amended on 2018 and also for latest amendments as and when under PWM Rules.
8. The contractor shall ensure collection, Segregation and recycling of Post – Consumer plastic as per PWM Rules 2016 to a tune of 50% for 1st Year.
9. If any disputes/queries raise by CPCB/TNPCB/Statutory body regarding plastic waste Management of TCMPF Ltd., the contractor has to provide the required documents/details or communication has to made by the contractor.
10. The licensor reserves the right to amend any of the clauses of the agreement and also to add fresh clauses from time to time. The rider

agreement in this regard shall be executed between the parties within 15 days of the amendment/changes.

11. Further, TCMPF Ltd. reserves the right to extend or reduce the time stipulated in any clause in the tender/ license conditions herein above, in order to meet operational exigencies. The decision of the Managing Director of TCMPF Ltd. In this regard shall be final.

FOR T.C.M.P.F. LTD

[Handwritten Signature]
20/08/24

Deputy General Manager (Engg.) YL

Copy to:

1. The General Manager (Mkg.) Head Office, Ch-35
2. The Dy. General Manager (Dg./Engg), Ambattur/Products Dairy/Madhavaram/Transport Unit/Sholinganallur/DCCP/Madurai ice cream Plant/DIPA/BFSS (Attur Quarantine Station, Pudukudi Rearing Station, Karumanthurai) /NJSF
3. The Dy. General Manager (QA), Head Office, Chennai-51
4. The Dy. General Manager (Engg.) Head Office, Chennai-51

Copy Submitted to:-

1. The Managing Director, TCMPF Ltd., Ch-35
 2. The Joint Managing Director, TCMPF Ltd., Ch-35
- } For favour of information PI.

[Handwritten Signature]
20/08/24

[Handwritten Signature]
20/08/24
AEMC



Indian ACS

Government Approved Electro-mechanical Engineers
Efficient Engineering Solutions Provider

Ref: IACS/207/2024-25

Date: 12th November, 2024

To,
The Dy. General Manager (Engg.),
The Joint Managing Directors Office
TCMPF Ltd
Chennai - 600098

Dear Sir,

Sub: Request for Extension of Time

Name of Work: - TCMPF Limited – JMD's Office – Engg. Section – e-bid open tender towards the Renovation of Effluent Treatment Plant (ETP) and for operation and maintenance of ETP for 3 years at Ambattur Dairy

Tender Reference No: 3587/JMDO/Engg/2023 **Date:** 08/08/2024

We would like to update you on the progress of the renovation work at the Effluent Treatment Plant. While we have successfully completed the major time-consuming jobs at the site, we have faced delays due to heavy rainfall. As a result, we have been unable to carry out certain activities, such as excavation for the foundation of the DAF, positioning the hydraulic crane near the aeration tank for shifting the old gearbox and fan unit, as well as some other civil works.

Considering the present conditions, we kindly request an extension of time beyond the original completion date. Since the monsoon season is expected to last until the end of November, we believe an extension of 60 would be appropriate.

We kindly request your approval of a 60 - day extension to ensure the work can be completed in a safe and efficient manner.

Thank you for your understanding and support.

Thanking You
Yours Faithfully
For Indian Air Conditioning Services





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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

M/S. AAVIN - AMB

APR 2024

ROA No: 173/2024-2025

Dated : 10.05.2024

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 24.04.2024
3. Sample Code No. and Point of Collection : DEEAMB240042 - ETP Outlet - Treated

Sl. No.	Parameters	DEE Code	DEEAMB240042
		Lab Code	173
		Unit	1
1	pH		8.72
2	Total Suspended Solids	mg/l	10
3	Total Dissolved Solids	mg/l	1416
4	Chlorides	mg/l	240
5	Sulphates	mg/l	104
6	Oil & Grease	mg/l	<2
7	B O D at 27°C for 3 Days	mg/l	3
8	C O D	mg/l	32
Sample collection charges Rs.960 /- (Rupees Nine Hundred and Sixty Only)			
Analytical charges Rs.2940 /- (Rupees Two Thousand Nine Hundred and Forty Only)			

7.05.2024
Deputy Chief Scientific Officer
DEL, Ambattur.

M.A.
17/5

14/5. H14VIN - AMBATTUR
65



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 410/2024-2025

Dated : 04.06.2024

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 17.05.2024
3. Sample Code No. and Point of Collection : DEEAMB240120 - ETP Outlet - Treated Collection

Sl. No.	Parameters	DEE Code	DEEAMB240120
		Lab Code	410
		Unit	1
1	pH		8.41
2	Total Suspended Solids	mg/l	10
3	Total Dissolved Solids	mg/l	832
4	Chlorides	mg/l	217
5	Sulphates	mg/l	262
6	Oil & Grease	mg/l	<2
7	B O D at 27°C for 3 Days	mg/l	3
8	C O D	mg/l	32
Sample collection charges Rs.960 /- (Rupees Nine Hundred and Sixty Only)			
Analytical charges Rs.2940 /- (Rupees Two Thousand Nine Hundred and Forty Only)			

X. Sankar
7/6/24
Deputy Chief Scientific Officer
DEL, Ambattur.

M. P. P.
7/6.


TAMILNADU POLLUTION CONTROL BOARD

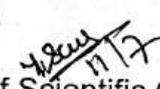
District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 710/2024-2025
Dated : 05.07.2024

1. Nature and No. of Sample(s) : One Number of Sample
 2. Date of Collection : 20.06.2024
 3. Sample Code No. and Point of Collection : DEEAMB240244 - ETP Outlet -Treated

Sl. No.	Parameters	DEE Code	DEEAMB240244
		Lab Code	710
		Unit	1
1	pH		8.54
2	Total Suspended Solids	mg/l	10
3	Oil & Grease	mg/l	<2
4	B O D at 27°C for 3 Days	mg/l	3
5	C O D	mg/l	32
6	Total Nitrogen (NO3+NO2)	mg/l	<1
7	Total Phosphate	mg/l	<0.5
Sample collection charges Rs.960 /- (Rupees Nine Hundred and Sixty Only)			
Analytical charges Rs.4510 /- (Rupees Four Thousand Five Hundred and Ten Only)			


 Deputy Chief Scientific Officer
 DEL, Ambattur.



Ms. AAULM - AMBATTUR



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 967/2024-2025

Dated : 05.08.2024

July 24

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 26.07.2024
3. Sample Code No. and Point of Collection : DEEAMB240320 - ETP Outlet -Treated

Sl. No.	Parameters	DEE Code	DEEAMB240320
		Lab Code	967
		Unit	1
1	pH		8.62
2	Total Suspended Solids	mg/l	8
3	Oil & Grease	mg/l	<2
4	B O D at 27°C for 3 Days	mg/l	2
5	C O D	mg/l	16
6	Total Nitrogen (NO3+NO2)	mg/l	<1
7	Total Phosphate	mg/l	<0.5
Sample collection charges Rs.960 /- (Rupees Nine Hundred and Sixty Only)			
Analytical charges Rs.4510 /- (Rupees Four Thousand Five Hundred and Ten Only)			

9/8

Deputy Chief Scientific Officer
DEL, Ambattur.



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

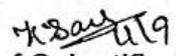
Report of Analysis

ROA No: 1257/2024-2025

Dated : 30.08.2024

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 23.08.2024
3. Sample Code No. and Point of Collection : DEEAMB240384 - ETP Outlet -Treated

Sl. No.	Parameters	DEE Code	DEEAMB240384
		Lab Code	1257
		Unit	1
1	pH		8.36
2	Total Suspended Solids	mg/l	28
3	Oil & Grease	mg/l	<2
4	B O D at 27°C for 3 Days	mg/l	5
5	C O D	mg/l	56
6	Total Nitrogen (NO ₃ +NO ₂)	mg/l	2.36
7	Total Phosphate	mg/l	<0.5
Sample collection charges Rs.960 /- (Rupees Nine Hundred and Sixty Only)			
Analytical charges Rs.4510 /- (Rupees Four Thousand Five Hundred and Ten Only)			


Deputy Chief Scientific Officer
DEL, Ambattur.



Me ARVIN-AMBATTUR



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 1543/2024-2025

Dated : 17.10.2024

- 1. Nature and No. of Sample(s) : One Number of Sample
- 2. Date of Collection : 20.09.2024
- 3. Sample Code No. and Point of Collection : DEEAMB240501 - ETP Outlet -Treated

Sl. No.	Parameters	DEE Code	DEEAMB240501
		Lab Code	1543
		Unit	1
1	pH		7.19
2	Total Suspended Solids	mg/l	28
3	Oil & Grease	mg/l	<2
4	B O D at 27°C for 3 Days	mg/l	4
5	C O D	mg/l	40
6	Total Nitrogen (NO3+NO2)	mg/l	1.96
7	Total Phosphate	mg/l	<0.5
Sample collection charges Rs.1050 /- (Rupees One Thousand and Fifty Only)			
Analytical charges Rs.6550 /- (Rupees Six Thousand Five Hundred and Fifty Only)			



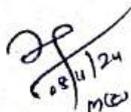
Deputy Chief Scientific Officer
DEL, Ambattur.

	<i>An ISO 9001:2000 / HACCP Certified Dairy</i>	PH: 044 2346 4528 - 533 FAX: 044 2346 4638 GST NO:33AAAATO239M1ZK
	TCMPF Ltd., AMBATTUR DAIRY, 29 & 30 AMBATTUR INDUSTRIAL ESTATE, CHENNAI - 600 098	
	Email - agmead12@gmail.com	

DATE: 08.11.2024.

**REPORT OF ANALYSIS TREATED EFFLUENT MONTHLY SAMPLES COLLECTED
BY THE TNPCB IN AMBATTUR DAIRY FOR THE YEAR 2024-25.**

Sl. No.	PARAMETERS	Unit	TNPCB Standard	MONTHS					
				Apr'24	May'24	Jun'21	Jul'24	Aug'24	Sep'24
1	pH		5.5 - 9	8.72	8.41	8.54	8.62	8.36	7.19
2	Total Suspended Solids	mg/l	< 100	10	10	10	8	28	28
3	Total Dissolved Solids	mg/l	< 2100	1416	832	---	---	---	---
4	Chlorides	mg/l	< 1000	240	217	---	---	---	---
5	Sulphates	mg/l	< 1000	104	262	---	---	---	---
6	Oil and Grease	mg/l	< 10	< 2	< 2	< 2	< 2	< 2	< 2
7	B O D at 27°C for 3 Days	mg/l	< 30	3	3	3	2	4	4
8	C O D	mg/l	< 250	32	32	32	16	40	40
9	Total Nitrogen (NO ₃ =NO ₂)	mg/l	---	---	---	< 1	< 1	1.96	1.96
10	Total Phosphate	mg/l	---	---	---	< 0.5	< 0.5	< 0.5	< 0.5


 08/11/24
 me


 Deputy General Manager (Production),
 TCMPF Ltd., Ambattur Dairy.

DATE	TM 500	TM 1000	SM 500	SM 225	FCM 500	DTM 500	TEA MATE 1000	DELITE 5000 ML	DELITE 500 ML	DELITE 200 ML	TOTAL
1-Apr-24	121642.50	4573.00	138464.00	8.100	100986.50	426.00	0.00	5915.00	60180.50	477.00	432672.600
2-Apr-24	122696.00	4634.00	138615.00	8.100	101997.00	426.00	0.00	6250.00	61428.00	461.40	436515.500
3-Apr-24	122795.50	4777.00	137886.00	8.100	101927.50	428.00	0.00	6390.00	63063.50	493.80	437769.400
4-Apr-24	122748.50	4791.00	138983.00	8.100	102286.50	426.00	0.00	6415.00	62071.50	487.60	438217.200
5-Apr-24	123509.00	4728.00	138658.00	8.100	102185.00	428.00	0.00	6665.00	61833.00	488.60	438502.700
6-Apr-24	125532.00	4468.00	139397.00	8.100	103127.50	428.00	0.00	5770.00	62492.00	482.20	441704.800
7-Apr-24	119898.00	4131.00	137085.50	8.100	97829.50	426.00	0.00	4795.00	56595.50	444.20	421212.800
8-Apr-24	123656.50	4750.00	138844.50	8.100	102661.50	426.00	0.00	6105.00	61987.00	470.80	438909.400
9-Apr-24	124706.50	4407.00	138766.50	8.100	103353.00	426.00	0.00	5680.00	62387.00	464.20	440198.300
10-Apr-24	123586.50	4654.00	138832.50	8.100	102501.00	426.00	0.00	6095.00	62999.00	468.80	439570.900
11-Apr-24	123651.00	4305.00	138015.00	8.100	103023.50	461.00	0.00	5515.00	61383.00	457.40	436819.000
12-Apr-24	124181.00	4659.00	138769.50	8.100	103537.00	426.00	0.00	6680.00	63313.00	459.20	442032.800
13-Apr-24	124357.50	4481.00	138894.50	8.100	103009.50	426.00	0.00	5755.00	61715.50	469.20	439116.300
14-Apr-24	121203.50	4219.00	137105.50	8.100	98755.50	425.00	0.00	5305.00	59380.50	468.80	426870.900
15-Apr-24	120960.50	4698.00	131378.00	8.100	96655.50	426.00	0.00	5750.00	58515.00	448.80	418839.900
16-Apr-24	119888.50	4367.00	137274.50	7.425	97011.50	415.50	0.00	5965.00	61216.00	443.00	426588.425
17-Apr-24	122785.00	4367.00	140589.50	7.425	99433.00	415.50	0.00	6965.00	64830.00	457.80	439850.225
18-Apr-24	121306.50	4318.00	140433.00	7.425	97867.50	415.50	0.00	6540.00	62793.00	445.60	434126.525
19-Apr-24	116353.50	3857.00	137733.50	7.425	92188.00	416.50	0.00	5450.00	51748.00	404.00	408157.925
20-Apr-24	118311.00	3988.00	140230.50	7.650	95642.00	422.00	0.00	5980.00	54382.00	459.20	419422.350
21-Apr-24	116684.50	3794.00	137007.00	7.650	92345.50	422.00	0.00	5445.00	52200.00	422.60	408328.250
22-Apr-24	120263.00	4509.00	139843.50	7.650	97029.50	422.00	0.00	6305.00	57366.00	393.40	426139.050
23-Apr-24	122546.50	4601.00	139689.00	7.650	97338.50	422.00	0.00	7210.00	57461.50	411.20	429687.350
24-Apr-24	121361.50	4536.00	140293.50	7.650	98330.50	422.00	0.00	6440.00	58204.50	430.00	430025.650
25-Apr-24	121807.50	4461.00	140734.50	7.650	98343.50	422.00	0.00	6925.00	58544.00	425.60	431670.750
26-Apr-24	120682.00	4446.00	140602.50	7.650	96956.50	421.00	0.00	7110.00	57595.00	406.00	428226.650
27-Apr-24	119476.00	4358.00	139083.00	7.650	95842.50	421.00	0.00	6625.00	54667.00	418.80	420898.950
28-Apr-24	116703.00	3910.00	137602.50	7.650	91554.00	421.00	0.00	5455.00	50447.00	403.00	406503.150
29-Apr-24	119495.00	4493.00	139878.50	7.650	96122.50	421.00	0.00	6805.00	55104.50	409.00	422736.150
30-Apr-24	118772.00	4545.00	138858.50	7.650	95835.00	421.00	0.00	6405.00	53826.50	418.40	419089.050
											0.000
TOTAL	3641560.00	132825.00	4159548.00	235.350	2965676.00	12730.00	0.00	184710.00	1769729.00	13389.60	12880402.950
AVG.	121385	4428	138652	8	98856	424	0	6157	58991	446	429347

MILK DESPATCH MAY - 2024

DATE	TM 500	TM 1000	SM 500	SM 225	FCM 500	DTM 500	TEA MATE 1000	DELITE 5000 ML	DELITE 500 ML	DELITE 200 ML	TOTAL
1-May-24	117494.00	3931.00	138504.50	7.650	93509.00	421.00	0.00	5955.00	51209.00	395.40	411426.550
2-May-24	119311.50	4539.00	139419.00	7.650	96392.00	421.00	0.00	6970.00	53738.50	401.00	421199.650
3-May-24	118938.50	4286.00	139595.50	7.650	95545.00	421.00	0.00	6400.00	53806.00	418.20	419417.850
4-May-24	118794.00	4116.00	139567.00	7.650	96091.00	421.00	0.00	6145.00	54332.50	427.20	419901.350
5-May-24	116258.00	3611.00	136671.00	7.650	89664.50	421.00	0.00	5255.00	47257.00	385.20	399530.350
6-May-24	119184.00	4356.00	139793.00	7.650	96963.00	421.00	0.00	6210.00	54707.50	402.80	422044.950
7-May-24	119865.00	4397.00	139755.00	7.650	97573.00	421.00	0.00	7435.00	54603.50	379.00	424436.150
8-May-24	120561.50	4614.00	140209.50	7.650	97746.00	421.00	0.00	6565.00	55290.50	381.00	425796.150
9-May-24	120246.00	4399.00	139932.00	7.650	97338.00	421.00	0.00	7220.00	55381.00	368.00	425312.650
10-May-24	120421.50	4483.00	140040.00	7.650	97456.50	421.00	0.00	6835.00	55120.50	367.60	425152.750
11-May-24	118530.50	4115.00	138243.50	7.650	94646.50	421.00	0.00	5755.00	52570.00	372.40	414661.550
12-May-24	115857.00	3902.00	137048.00	7.650	91867.00	421.00	0.00	4445.00	48270.50	378.20	402196.350
13-May-24	118311.00	4352.00	139598.50	7.650	95835.50	421.00	0.00	6345.00	51743.50	385.40	416999.550
14-May-24	116580.00	4484.00	138991.00	7.650	95204.00	421.00	0.00	5915.00	50185.50	375.80	412163.950
15-May-24	117033.00	4350.00	139324.50	7.650	94534.50	420.50	0.00	7555.00	49844.50	345.40	413415.050
16-May-24	114725.00	4401.00	138495.50	5.850	94209.50	401.50	0.00	7165.00	50027.00	342.00	409772.350
17-May-24	114099.50	4271.00	138381.00	5.850	93611.00	405.50	0.00	7565.00	49565.50	351.00	408255.350
18-May-24	114345.00	3975.00	138039.00	5.850	93290.50	405.50	0.00	6500.00	49593.00	355.80	406509.650
19-May-24	111262.00	3687.00	135432.00	5.850	89534.00	405.50	0.00	4875.00	44564.00	341.40	390106.750
20-May-24	116072.00	4406.00	139255.50	5.850	94195.00	409.50	0.00	6730.00	48312.00	353.60	409739.450
21-May-24	114747.50	4347.00	138695.00	5.850	93970.00	407.50	0.00	7150.00	48452.00	371.80	408146.650
22-May-24	115929.00	4397.00	139479.00	5.850	95233.50	406.50	0.00	6260.00	49640.00	398.80	411749.650
23-May-24	115835.00	4340.00	139516.50	5.850	95782.00	406.50	0.00	7030.00	50500.50	373.40	413789.750
24-May-24	116844.50	4476.00	139860.50	5.850	95907.50	407.00	0.00	7180.00	51217.50	368.20	416267.050
25-May-24	116439.50	4142.00	138923.50	5.850	95209.50	407.00	0.00	6040.00	49625.00	367.40	411159.750
26-May-24	111878.00	3865.00	136409.50	5.850	88913.00	407.50	0.00	5305.00	44210.50	342.80	391337.150
27-May-24	116695.00	4441.00	139453.00	5.850	96074.50	407.50	0.00	6525.00	49755.00	365.20	413722.050
28-May-24	117423.00	4382.00	140371.50	5.850	97605.50	407.50	0.00	6735.00	51351.00	369.60	418650.950
29-May-24	117953.00	4465.00	140747.00	5.850	99015.00	407.50	0.00	6390.00	52460.00	377.60	421820.950
30-May-24	118910.00	4458.00	140590.50	5.850	99115.00	407.50	0.00	6385.00	52863.50	358.00	423093.350
31-May-24	118892.00	4342.00	139564.00	5.850	99233.50	408.00	0.00	7030.00	53435.50	368.00	423278.850
TOTAL	3629435.50	132330.00	4309905.00	208.350	2951264.50	12822.00	0.00	199870.00	1583632.00	11587.20	12831054.550
AVG/DAY	117078.56	4268.71	139029.19	6.72	95202.08	413.61	0.00	6447.42	51084.90	373.78	413904.99

MILK DESPATCH JULY - 2024

DATE	TM 500	TM 1000	SM 500	SM 225	FCM 500 ^{7/4}	DTM 500	DELITE 5000 ML	DELITE 500 ML	DELITE 200 ML	TOTAL
1-Jul-24	122922.50	4561.00	140077.50	7.200	103793.50	393.00	6050.00	57054.00	363.40	435222.100
2-Jul-24	123470.00	4588.00	140188.00	7.200	104004.00	393.00	6840.00	57683.00	369.80	437543.000
3-Jul-24	124962.50	4653.00	140022.00	7.200	104306.50	393.00	7170.00	58509.00	375.00	440398.200
4-Jul-24	124138.00	4613.00	140542.50	7.200	104460.50	393.00	6380.00	58775.50	364.40	439674.100
5-Jul-24	124128.50	4633.00	140318.50	7.200	103815.50	393.00	7920.00	58236.50	375.40	439827.600
6-Jul-24	123397.00	4315.00	139847.50	7.200	103148.00	393.00	6660.00	56274.00	371.00	434412.700
7-Jul-24	118845.00	4019.00	136241.00	7.200	95067.00	393.50	5685.00	49860.00	360.80	410478.500
8-Jul-24	124460.50	4643.00	138918.00	7.200	103421.00	393.50	6955.00	56501.00	370.00	435669.200
9-Jul-24	123490.00	4633.00	138798.50	7.200	102993.00	393.50	6505.00	56129.50	368.20	433317.900
10-Jul-24	119155.50	4728.00	130593.00	7.200	95149.00	393.50	6965.00	51818.00	365.60	409174.800
11-Jul-24	123263.00	4611.00	139199.50	7.200	103195.00	393.50	7470.00	56893.00	344.60	435376.800
12-Jul-24	122039.00	4611.00	138644.50	7.200	101383.00	395.50	6635.00	54965.50	365.80	429046.500
13-Jul-24	120740.00	4484.00	138072.50	7.200	100409.00	393.50	6805.00	53412.00	361.80	424685.000
14-Jul-24	116684.00	3998.00	136032.50	7.200	93376.00	392.50	5380.00	48200.50	343.40	404414.100
15-Jul-24	122220.00	4591.00	138599.50	7.200	102126.50	393.50	6605.00	56014.50	356.00	430913.200
16-Jul-24	121395.50	4617.00	138509.50	0.000	102308.00	382.00	6665.00	56630.50	371.00	430878.500
17-Jul-24	121858.00	4398.00	138372.50	0.000	102930.50	379.50	5820.00	56873.00	372.20	431003.700
18-Jul-24	122360.00	4606.00	138669.00	0.000	103600.00	379.50	6400.00	57491.00	349.60	433855.100
19-Jul-24	123693.50	4485.00	138606.00	0.000	103031.50	379.50	7020.00	56632.50	384.20	434232.200
20-Jul-24	123195.00	4223.00	138818.50	0.000	102267.50	379.50	5470.00	56598.50	368.40	431320.400
21-Jul-24	119010.50	3867.00	136243.00	0.000	95133.00	379.50	4850.00	51860.50	340.00	411683.500
22-Jul-24	123698.50	4598.00	139013.00	0.000	103326.50	380.00	5860.00	57410.50	357.00	434643.500
23-Jul-24	124121.00	4582.00	139355.50	0.000	103649.50	380.00	6190.00	58106.00	366.40	436750.400
24-Jul-24	123998.00	4599.00	139255.00	0.000	103941.50	380.00	6035.00	58134.00	349.40	436691.900
25-Jul-24	123698.00	4605.00	139243.00	0.000	102990.00	380.50	6595.00	57935.00	363.60	435810.100
26-Jul-24	124624.50	4624.00	138643.00	0.000	102164.00	380.50	6580.00	57003.00	175.80	434194.800
27-Jul-24	102351.50	4369.00	99230.50	0.000	64493.50	380.50	5205.00	27816.00	0.00	303846.000
28-Jul-24	101007.00	4004.00	97501.00	0.000	60744.50	380.50	4425.00	26274.50	0.00	294336.500
29-Jul-24	102456.50	4610.00	99593.50	0.000	65007.50	380.50	5675.00	28345.50	0.00	306068.500
30-Jul-24	102788.00	4561.00	99718.00	0.000	65491.50	380.50	5670.00	28488.00	0.00	307097.000
31-Jul-24	103406.50	4549.00	100061.50	0.000	66683.50	380.50	5790.00	29151.50	0.00	310022.500
TOTAL	3697577.50	138978.00	4096927.50	108.000	2968410.00	11983.50	194275.00	1595076.00	9252.80	12712588.300
AVG.	119277	4483	132159	3	95755	387	6267	51454	298	410083

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MILK DESPATCH AUGUST - 2024

DATE	TM 500	TM 1000	SM 500	SM 225	FCM 500	DTM 500	DELITE 5000 ML	DELITE 500 ML	DELITE 200 ML	TOTAL
1-Aug-24	104534.50	4463.00	99608.50	0.000	66993.00	380.00	5740.00	30092.00	0.00	311811.000
2-Aug-24	104777.50	4508.00	99664.50	0.000	68828.00	383.50	5715.00	30130.50	0.00	314007.000
3-Aug-24	104479.50	4345.00	99499.00	0.000	66227.00	380.50	5355.00	29801.00	0.00	310087.000
4-Aug-24	102457.50	4066.00	96901.50	0.000	61902.00	380.50	4725.00	26581.50	0.00	297014.000
5-Aug-24	104363.50	4574.00	99160.00	0.000	66646.50	380.50	5695.00	29362.50	0.00	310182.000
6-Aug-24	103950.50	4682.00	99113.00	0.000	66380.50	380.50	5650.00	30328.00	0.00	312484.500
7-Aug-24	103713.00	4639.00	99169.00	0.000	65751.00	380.50	5655.00	28609.50	0.00	307917.000
8-Aug-24	103603.50	4645.00	99284.00	0.000	67695.50	380.00	5720.00	28201.00	0.00	309529.000
9-Aug-24	105058.50	4578.00	99272.00	0.000	65424.00	380.00	6030.00	28593.00	0.00	309335.500
10-Aug-24	103171.00	4341.00	98952.00	0.000	64895.00	380.00	5445.00	27642.50	0.00	304826.500
11-Aug-24	101010.50	4007.00	96779.50	0.000	60522.00	380.00	4475.00	25045.00	0.00	292219.000
12-Aug-24	102952.00	4573.00	99112.00	0.000	65232.50	380.00	5605.00	27358.50	0.00	305213.000
13-Aug-24	102544.00	4543.00	99201.50	0.000	65921.00	380.00	5705.00	26905.50	0.00	305200.000
14-Aug-24	102575.50	4667.00	99197.50	0.000	64117.00	380.00	5760.00	27064.00	0.00	303761.000
15-Aug-24	101758.50	4012.00	98042.00	0.000	64038.50	380.50	4300.00	25868.50	0.00	298400.000
16-Aug-24	101622.50	4582.00	98698.00	0.000	64080.00	387.00	5160.00	26516.00	0.00	301045.500
17-Aug-24	102587.50	4242.00	98529.50	0.000	69467.50	387.50	4645.00	27506.00	0.00	307365.000
18-Aug-24	99920.50	3993.00	96691.50	0.000	61728.50	388.00	4410.00	25752.00	0.00	292883.500
19-Aug-24	102984.50	4411.00	99136.50	0.000	66676.00	388.00	5345.00	28789.00	0.00	307730.000
20-Aug-24	113386.50	4481.00	115746.50	0.000	80349.00	392.00	5460.00	43785.50	0.00	363600.500
21-Aug-24	115739.50	4740.00	122206.00	0.000	83113.50	393.00	6510.00	46234.50	0.00	378936.500
22-Aug-24	120598.00	4581.00	133921.00	0.000	99377.50	391.00	6640.00	60913.50	0.00	426422.000
23-Aug-24	126372.00	4562.00	141736.00	0.000	109379.00	389.00	6435.00	61815.50	0.00	450688.500
24-Aug-24	124235.00	4373.00	141412.00	0.000	106990.50	392.00	6595.00	58626.50	0.00	442624.000
25-Aug-24	120972.00	3944.00	139827.50	0.000	101080.50	391.00	5485.00	54067.50	0.00	425767.500
26-Aug-24	124700.00	4420.00	140763.00	0.000	107375.50	391.00	6235.00	58832.50	0.00	442717.000
27-Aug-24	125214.00	4596.00	141522.00	0.000	108876.00	389.00	6540.00	59940.00	0.00	447077.000
28-Aug-24	125881.50	4619.00	140765.50	0.000	108817.50	388.50	7385.00	61389.00	0.00	449246.000
29-Aug-24	126012.00	4533.00	140957.50	0.000	109175.00	388.50	7395.00	61379.00	0.00	449840.000
30-Aug-24	126112.50	4510.00	140777.50	0.000	107878.50	389.50	6885.00	60351.50	0.00	446904.500
31-Aug-24	124754.00	4369.00	139328.00	0.000	102108.50	389.50	6600.00	55288.50	0.00	432837.500
TOTAL	3432041.50	137599.00	3514974.00	0.000	2469046.50	11941.00	179300.00	1212769.50	0.00	10957671.500
AVG.	110711	4439	113386	0	79647	385	5784	39122	0	353473

MILK DESPATCH SEPTEMBER - 2024

DATE	TM 500	TM 1000	SM 500	SM 225	FCM 500	DTM 500	DELITE 5000 ML	DELITE 500 ML	DELITE 200 ML	TOTAL
1-Sep-24	120228.00	4069.00	137219.50	0.000	93956.50	390.00	4960.00	49802.50	0.00	410625.500
2-Sep-24	124721.00	4554.00	139513.50	0.000	103447.00	390.00	7700.00	57165.00	0.00	437490.500
3-Sep-24	124799.50	4538.00	139785.00	0.000	105132.00	390.00	7450.00	58185.00	0.00	440279.500
4-Sep-24	124710.00	4583.00	139691.00	0.000	103943.00	390.00	7560.00	57559.00	0.00	438436.000
5-Sep-24	123682.00	4513.00	139808.00	0.000	103409.50	390.00	7475.00	56446.00	0.00	435723.500
6-Sep-24	124030.00	4519.00	139459.50	0.000	103594.00	390.50	5875.00	55951.50	0.00	433819.500
7-Sep-24	123092.00	4037.00	138147.00	0.000	100231.00	390.50	5640.00	54121.00	0.00	425658.500
8-Sep-24	120618.50	3982.00	137119.00	0.000	96935.50	390.50	4985.00	51222.50	0.00	415253.000
9-Sep-24	123398.00	4510.00	140004.00	0.000	103885.00	390.50	6220.00	56231.50	0.00	434639.000
10-Sep-24	122138.50	4544.00	140015.50	0.000	103236.50	390.50	7015.00	55521.50	0.00	432861.500
11-Sep-24	122481.50	4528.00	140038.50	0.000	102398.00	389.50	7590.00	54881.00	0.00	432306.500
12-Sep-24	120824.00	4561.00	139858.50	0.000	100823.00	390.50	7595.00	54263.50	0.00	428315.500
13-Sep-24	121511.00	4585.00	139706.50	0.000	101414.50	390.50	7065.00	54122.50	0.00	428795.000
14-Sep-24	120996.00	4272.00	139023.50	0.000	100748.00	390.50	6285.00	52082.00	0.00	423797.000
15-Sep-24	118368.50	4009.00	136807.00	0.000	94201.50	390.50	5350.00	47343.50	0.00	405470.000
16-Sep-24	122749.50	4364.00	145791.50	0.000	105047.50	359.50	6840.00	56301.50	0.00	441453.500
17-Sep-24	123913.50	4252.00	146223.50	0.000	107342.50	359.50	6195.00	57620.50	0.00	445906.500
18-Sep-24	125516.00	4539.00	147585.00	0.000	109093.50	358.50	6885.00	59925.00	0.00	453902.000
19-Sep-24	124375.00	4592.00	139742.00	0.000	106394.50	360.00	6855.00	58388.50	0.00	440707.000
20-Sep-24	126300.00	4592.00	140235.00	0.000	107421.00	364.00	6550.00	59078.00	0.00	444540.000
21-Sep-24	125214.00	4142.00	139320.00	0.000	105993.50	364.00	5790.00	57727.00	0.00	438550.500
22-Sep-24	121948.50	3908.00	138088.00	0.000	99798.50	365.00	5145.00	52772.00	0.00	422025.000
23-Sep-24	131746.00	4445.00	144078.50	0.000	110998.00	365.00	6540.00	63178.50	0.00	461351.000
24-Sep-24	128855.50	4804.00	143154.50	0.000	108816.50	365.00	6255.00	62985.50	0.00	455236.000
25-Sep-24	127560.00	4747.00	143139.00	0.000	106769.50	365.00	6215.00	60419.50	0.00	449215.000
26-Sep-24	126262.00	4783.00	142834.50	0.000	105242.50	365.00	6505.00	59518.00	0.00	445510.000
27-Sep-24	125655.00	4751.00	143219.50	0.000	103295.00	365.00	6675.00	58416.00	0.00	442376.500
28-Sep-24	124616.50	4555.00	140979.00	0.000	102150.50	365.00	5945.00	56331.50	0.00	434942.500
29-Sep-24	119750.50	4161.00	137226.50	0.000	94095.00	363.50	5225.00	50370.50	0.00	411192.000
30-Sep-24	125420.00	4765.00	141273.00	0.000	103106.00	363.50	6630.00	57334.50	0.00	438892.000
1-Oct-24									0.000	
TOTAL	3715480.50	133204.00	4219085.50	0.000	3092919.00	11301.50	193015.00	1685264.50	0.00	13050270.000
AVG.	123849	4440	140636	0	103097	377	6434	56175	0	435009

MILK DESPATCH OCTOBER - 2024

DATE	TM 500	TM 1000	SM 500	FCM 500	DTM 500	DELITE 5000 ML	DELITE 500 ML	TOTAL
1-Oct-24	126201.00	4651.00	141055.50	104966.00	363.50	7005.00	58712.00	442954.000
2-Oct-24	125868.00	4139.00	140246.00	105830.00	362.00	5500.00	58803.50	440748.500
3-Oct-24	128754.50	4711.00	141313.00	108575.00	365.00	6635.00	61708.00	452061.500
4-Oct-24	130470.00	4648.00	141506.50	110556.50	365.00	6700.00	63159.00	457405.000
5-Oct-24	130438.50	4372.00	141336.50	110788.00	364.50	6345.00	63313.00	456957.500
6-Oct-24	125551.00	4105.00	139152.00	102539.00	364.50	5120.00	57010.00	433841.500
7-Oct-24	129569.00	4732.00	141325.00	109950.50	364.50	6100.00	62479.00	454520.000
8-Oct-24	127844.00	4838.00	141200.50	108130.50	364.50	5870.00	60847.50	449095.000
9-Oct-24	125889.00	4885.00	140744.50	105362.00	363.50	6470.00	59619.50	443333.500
10-Oct-24	125843.00	4715.00	140828.50	103987.00	363.50	5795.00	57647.50	439179.500
11-Oct-24	124050.50	4097.00	140113.00	100717.00	363.50	4455.00	53614.00	427410.000
12-Oct-24	123288.50	4133.00	139554.00	99538.50	363.50	4335.00	53485.00	424697.500
13-Oct-24	119740.50	3909.00	137855.00	95207.50	363.50	4035.00	50012.50	411123.000
14-Oct-24	126529.50	4752.00	141239.00	105602.50	362.50	6105.00	58390.50	442981.000
15-Oct-24	133175.00	4676.00	141914.00	113899.50	363.00	5875.00	64190.00	464092.500
16-Oct-24	141935.50	4321.00	141139.50	129529.00	347.00	5900.00	75771.50	498943.500
17-Oct-24	130400.50	4266.00	140385.00	110924.50	347.00	5365.00	55808.00	447496.000
18-Oct-24	118161.50	4738.00	136362.50	91294.50	345.00	5620.00	28062.50	384584.000
19-Oct-24	115467.00	4341.00	133742.00	85400.50	347.00	6365.00	39883.50	385546.000
20-Oct-24	114594.50	4029.00	135693.00	88304.00	347.50	5045.00	42921.50	390934.500
21-Oct-24	121815.50	4701.00	140647.00	101602.00	348.50	5945.00	53614.50	428673.500
22-Oct-24	123953.00	4709.00	141006.00	104035.00	347.50	6445.00	56101.00	436596.500
23-Oct-24	125182.50	4927.00	141229.00	106051.50	347.50	6990.00	57871.50	442599.000
24-Oct-24	124764.00	4991.00	141117.50	105434.00	349.00	6450.00	57418.50	440524.000
25-Oct-24	124454.00	4942.00	140765.00	103836.50	350.50	6190.00	56049.00	436587.000
26-Oct-24	124384.50	4900.00	140368.00	102160.50	350.50	6460.00	55047.00	433670.500
27-Oct-24	119054.00	4222.00	135034.00	93677.50	350.50	5470.00	47675.00	405483.000
28-Oct-24	125444.50	4835.00	140710.00	103359.00	351.00	6525.00	55528.50	436753.000
29-Oct-24	125316.00	4756.00	141023.50	103496.50	350.50	6240.00	56418.00	437600.500
30-Oct-24	125635.00	4416.00	140432.50	104038.50	351.50	5730.00	56383.00	436986.500
31-Oct-24	116423.00	3595.00	133072.50	92476.50	352.00	4195.00	45761.00	395875.000
TOTAL	3880197.00	140052.00	4332110.00	3211269.50	11039.00	181280.00	1723305.00	13479252.500
AVG.	125168	4518	139745	103589	356	5848	55590	434815

MILK DESPATCH NOVEMBER - 2024

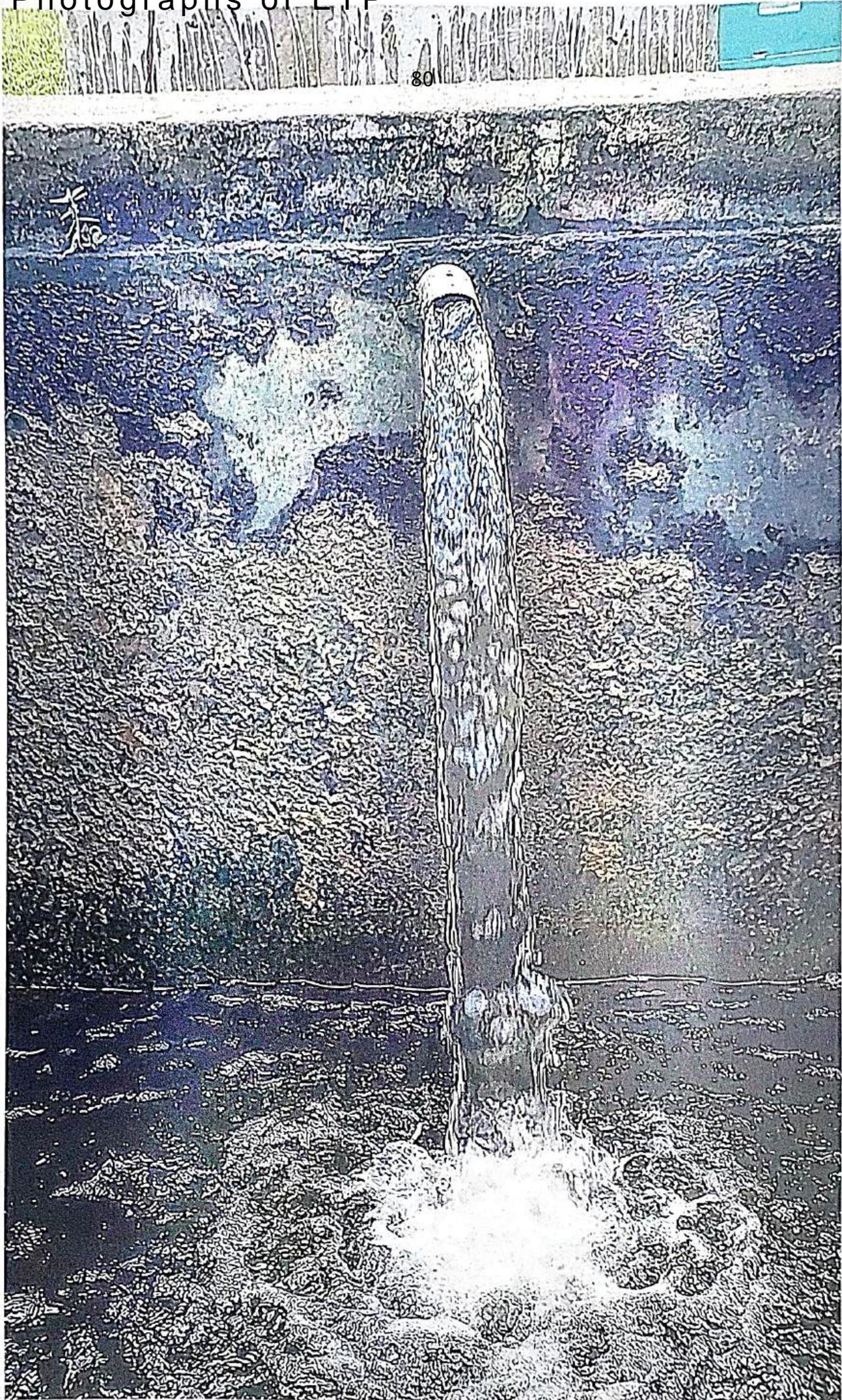
DATE	TM 500	TM 1000	SM 500	FCM 500	DTM 500	DELITE 5000 ML	DELITE 500 ML	DELITE 200 ML	TOTAL
1-Nov-24	121026.00	3967.00	138287.50	97387.50	352.50	3930.00	49298.00	0.00	414248.500
2-Nov-24	120107.50	3791.00	138603.50	97332.00	350.00	4415.00	49353.50	0.00	413952.500
3-Nov-24	118438.50	3686.00	137687.50	94567.00	351.00	4760.00	47932.00	0.00	407422.000
4-Nov-24	123218.00	4803.00	141145.50	103859.00	351.50	6970.00	55323.00	0.00	435670.000
5-Nov-24	124041.50	4817.00	141016.50	104398.00	351.50	6715.00	56097.00	0.00	437436.500
6-Nov-24	124604.00	4817.00	141377.00	105389.50	351.50	6815.00	57144.00	0.00	440498.000
7-Nov-24	125884.50	4811.00	141299.00	105198.00	351.50	6910.00	58039.50	0.00	442493.500
8-Nov-24	124832.00	4837.00	141105.00	103752.00	353.50	6230.00	56858.50	0.00	437968.000
9-Nov-24	124232.50	4746.00	140898.50	103755.00	352.00	6660.00	55922.00	0.00	436566.000
10-Nov-24	120405.00	4120.00	138130.50	96001.00	352.00	5010.00	50214.50	0.00	414233.000
11-Nov-24	125025.00	4828.00	141039.00	104070.00	351.50	7185.00	55783.00	0.00	438281.500
12-Nov-24	124061.50	4979.00	141081.50	103517.00	351.00	7460.00	55684.00	0.00	437134.000
13-Nov-24	124555.50	5124.00	141225.00	103745.00	351.50	6185.00	56173.00	0.00	437359.000
14-Nov-24	124837.00	4796.00	141410.00	104557.00	351.50	7170.00	56512.50	0.00	439634.000
15-Nov-24	124866.00	4779.00	140628.00	104056.00	351.50	6310.00	56339.00	0.00	437329.500
16-Nov-24	122140.50	4621.00	139970.50	100907.00	349.00	6375.00	53985.00	0.00	428348.000
17-Nov-24	118459.50	4031.00	137777.50	94233.00	347.50	5105.00	49042.00	0.00	408995.500
18-Nov-24	123018.50	4701.00	140219.00	102961.00	347.50	7010.00	55240.00	0.00	433497.000
19-Nov-24	123852.00	4641.00	140510.50	104083.00	347.50	7175.00	56848.00	0.00	437457.000
20-Nov-24	125263.50	4986.00	140940.50	105069.50	353.00	6500.00	57385.00	0.00	440497.500
21-Nov-24	125593.50	4994.00	140703.50	105702.50	352.50	6680.00	57815.50	0.00	441841.500
22-Nov-24	125192.50	4913.00	140912.50	105245.50	352.50	7010.00	56790.50	0.00	440416.500
23-Nov-24	124409.00	4622.00	140465.00	103744.00	350.50	7105.00	56074.50	0.00	436770.000
24-Nov-24	120047.00	4172.00	137819.50	95055.00	352.50	5460.00	50037.00	0.00	412943.000
25-Nov-24	125103.50	4832.00	140865.00	104461.00	349.50	5975.00	57073.00	0.00	438659.000
26-Nov-24	125076.00	4843.00	140923.00	104807.00	352.50	6610.00	57525.00	0.00	440136.500
27-Nov-24	125938.50	5058.00	141731.00	107282.00	353.00	6085.00	59104.00	0.00	445551.500
28-Nov-24	126608.00	4749.00	141039.50	107736.50	353.00	6725.50	26622.50	0.00	413834.000
29-Nov-24	126574.50	4862.00	141069.50	107138.50	353.00	6040.00	59267.00	0.00	445304.500
30-Nov-24	126559.50	4484.00	141307.00	106418.50	353.50	5675.00	58359.00	0.00	443156.500
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TOTAL	3713970.50	139410.00	4211187.50	3086428.00	10541.00	188255.50	1627841.50	0.00	12977634.000
AVG.	123799	4647	140373	102881	351	6275	54261	0	432588

8 months
 PW: 416962

SCRAP DISPOSAL DETAILS FROM JUNE 2024 TO NOVEMBER 2024				
POLYTHENE FILM				
S.NO	DATE	NATURE OF SCRAP	ORDER REF: NO	QUANTITY
1	20.06.2024	USED POLYTHENE SACHETS	4003/K5/2023	16000
2	04.09.2024	USED POLYTHENE SACHETS	4003/K5/2024	7000
TOTAL				23000

BROKEN PLASTIC TUBS				
S.NO	DATE	NATURE OF SCRAP	ORDER REF:NO	QUANTITY
1	03.06.2024	BROKEN PLASTIC TUBS	4003/K5/2023	4870
2	05.09.2024	BROKEN PLASTIC TUBS	4003/K5/2023	7000
TOTAL				11870

METAL SCRAP				
S.NO	DATE	NATURE OF SCRAP	ORDER REF:NO	QUANTITY
1	06.05.2024	M.S SCRAP	4003/K5/2023	6000
2	25.06.2024	M.S SCRAP	4003/K5/2024	9000
3	04.09.2024	M.S SCRAP	4003/K5/2024	25000
TOTAL				34000



















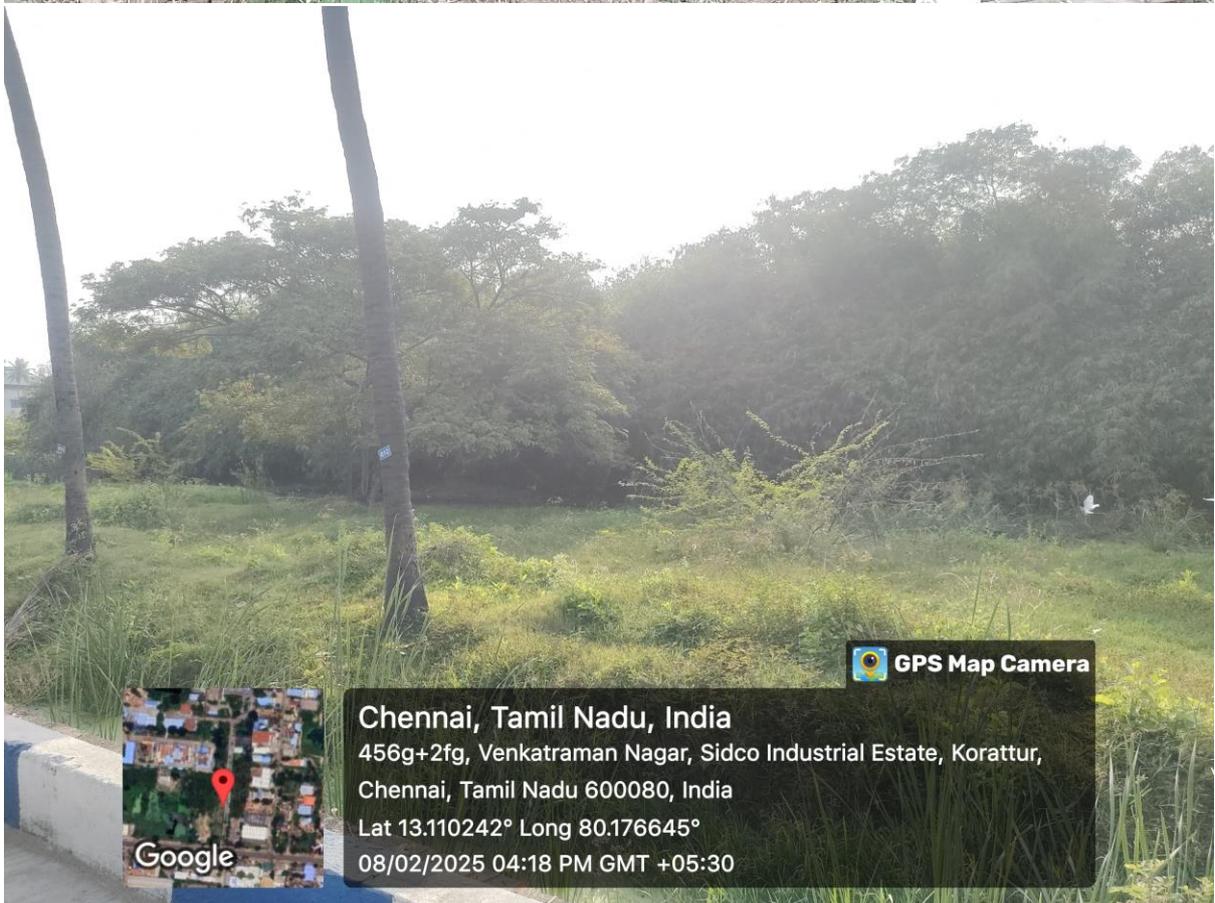


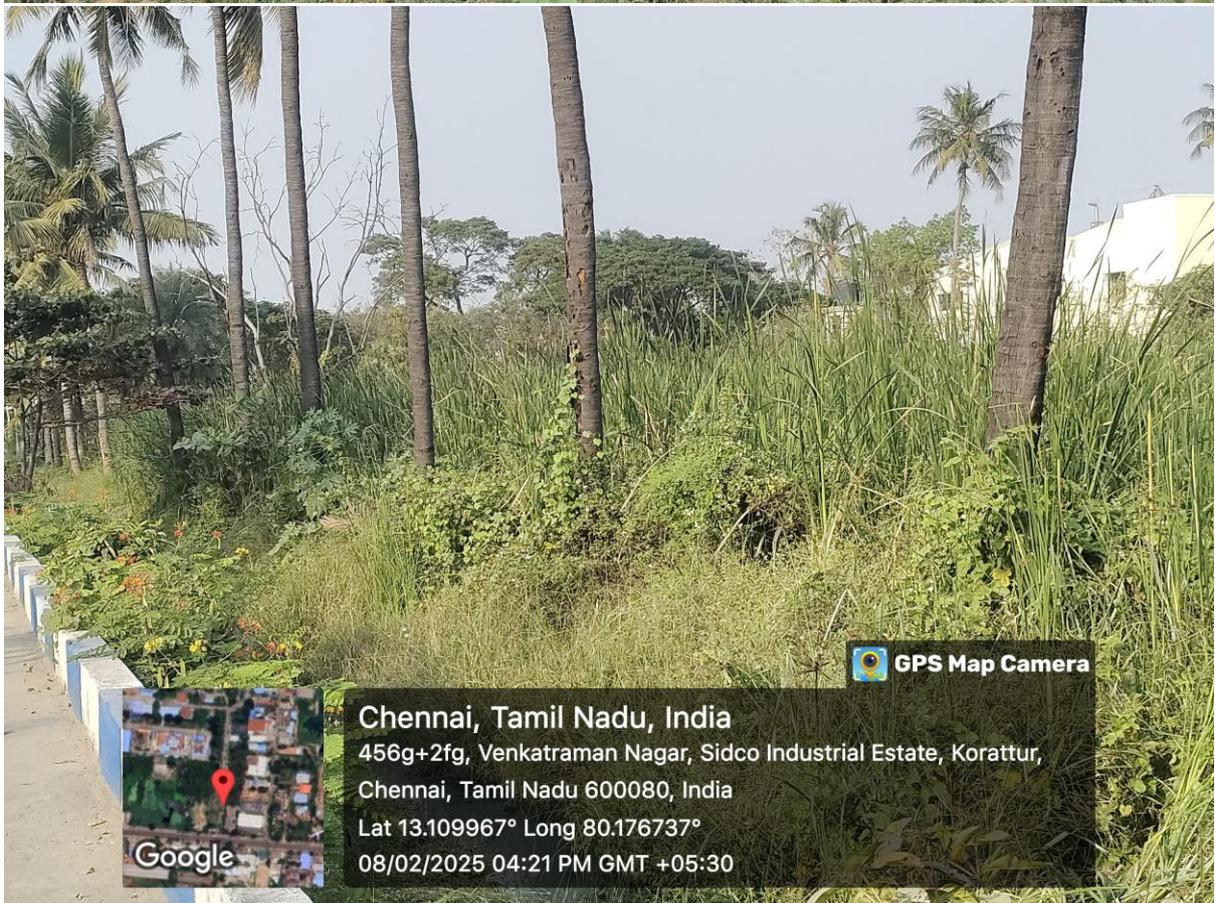




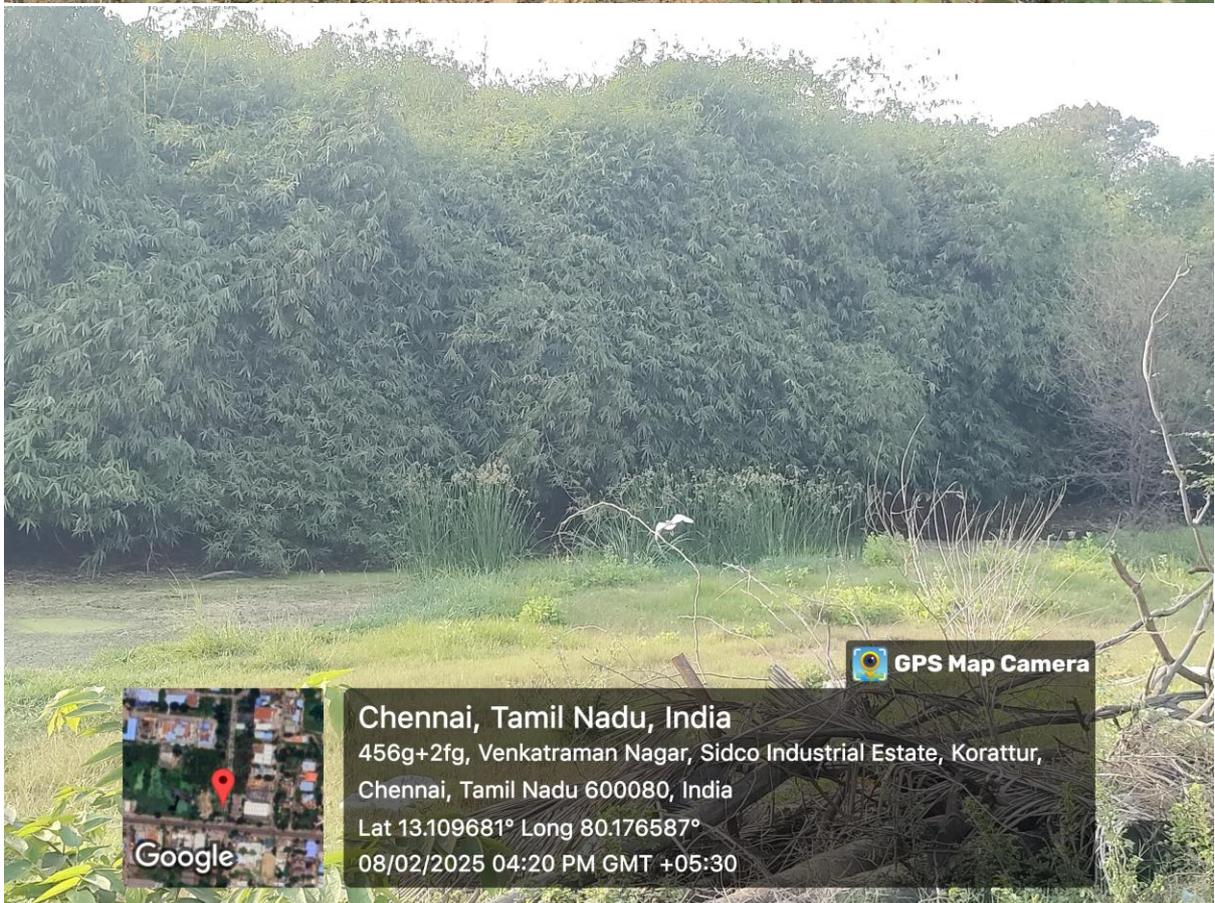
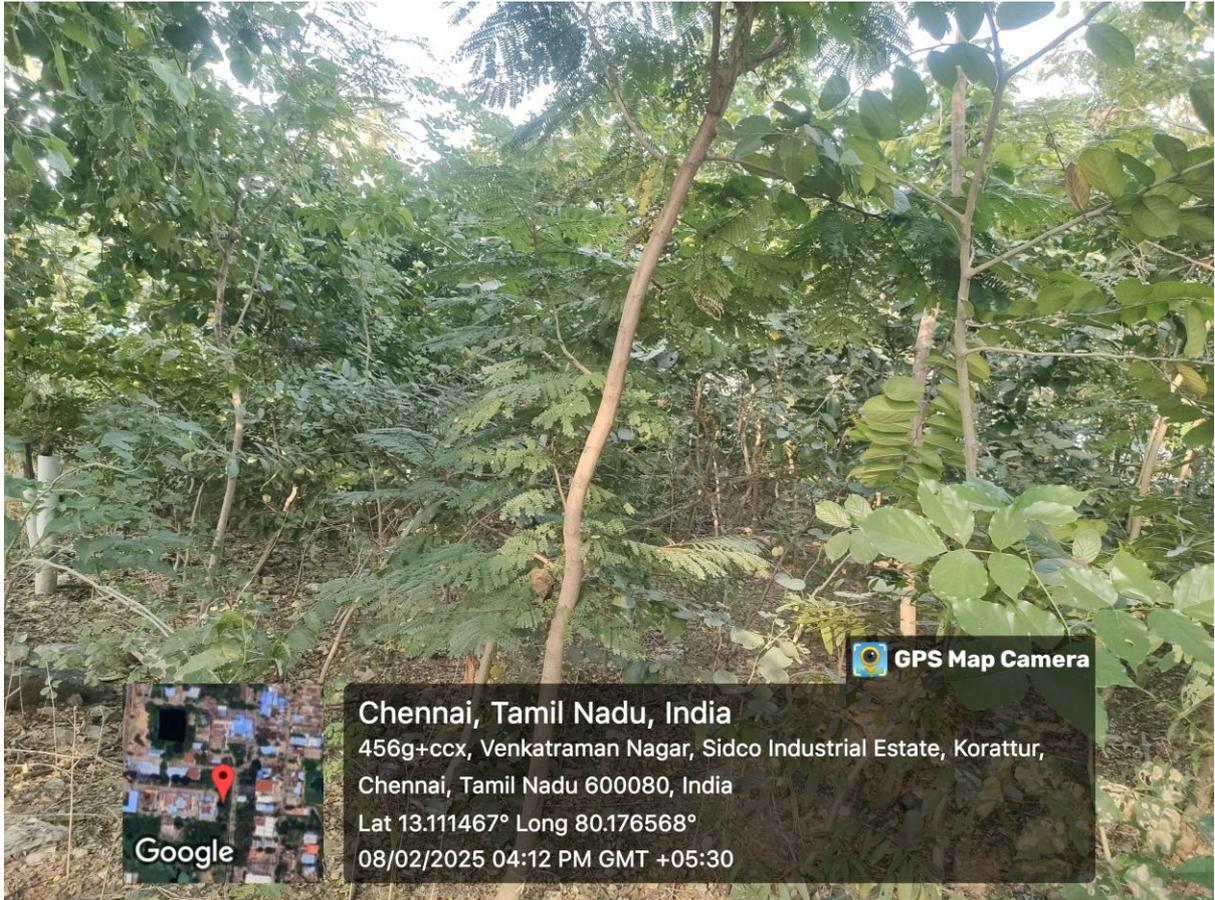


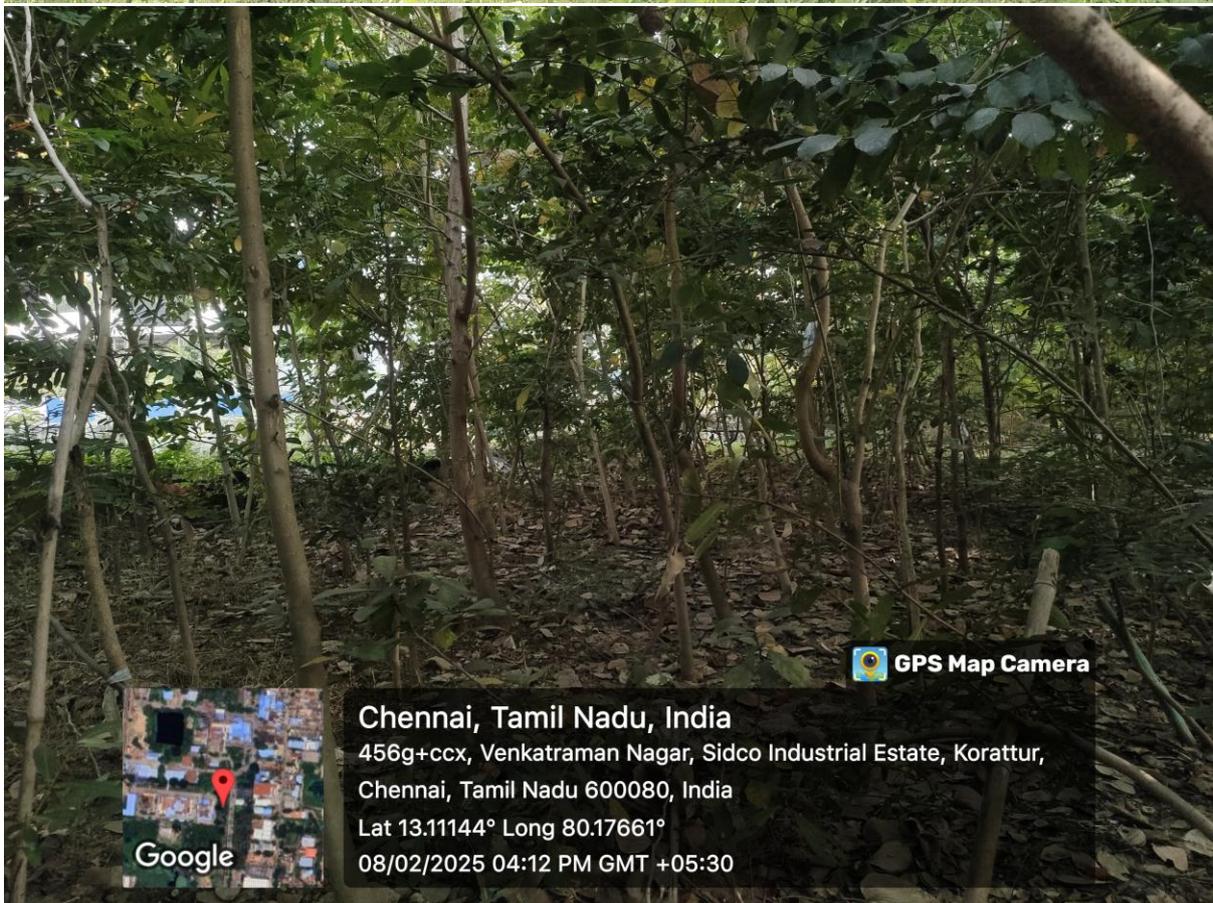
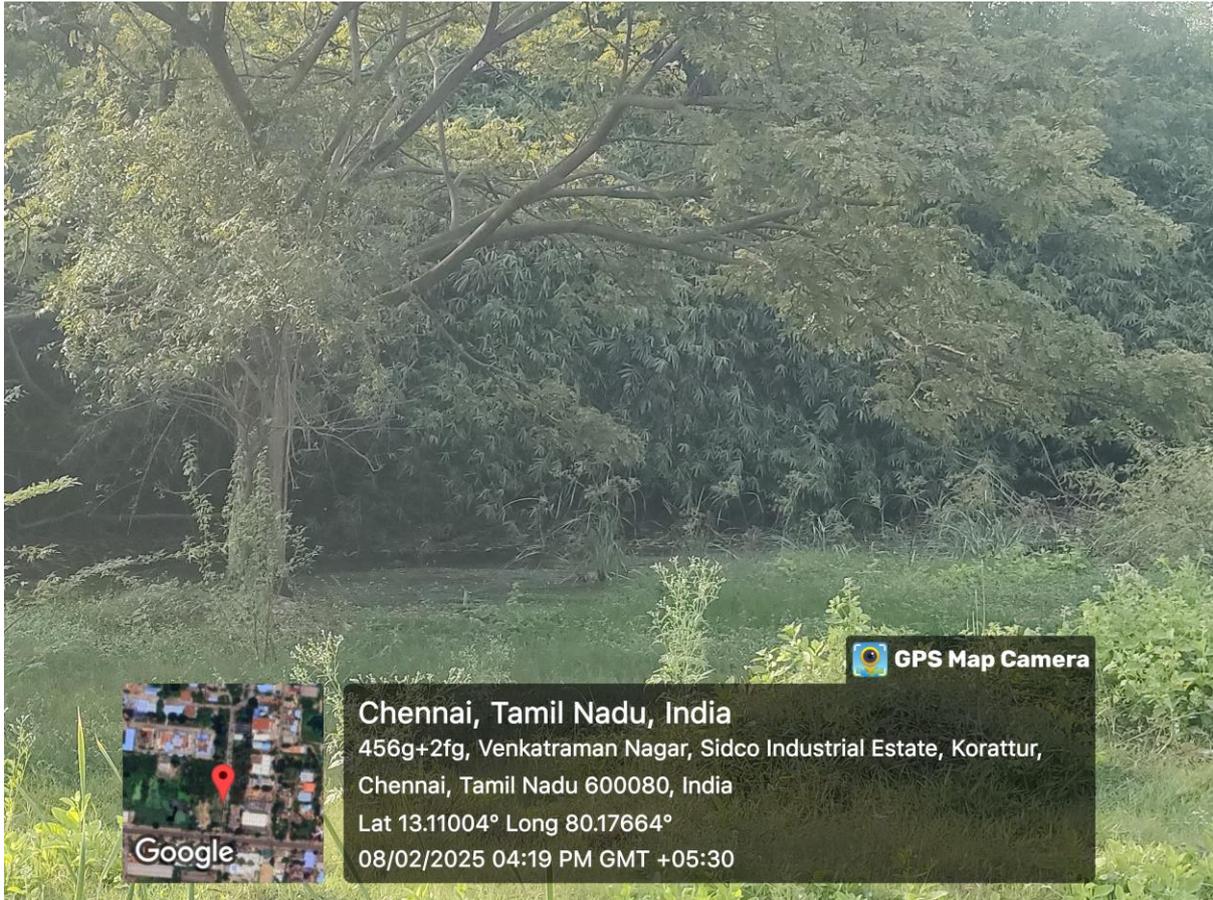




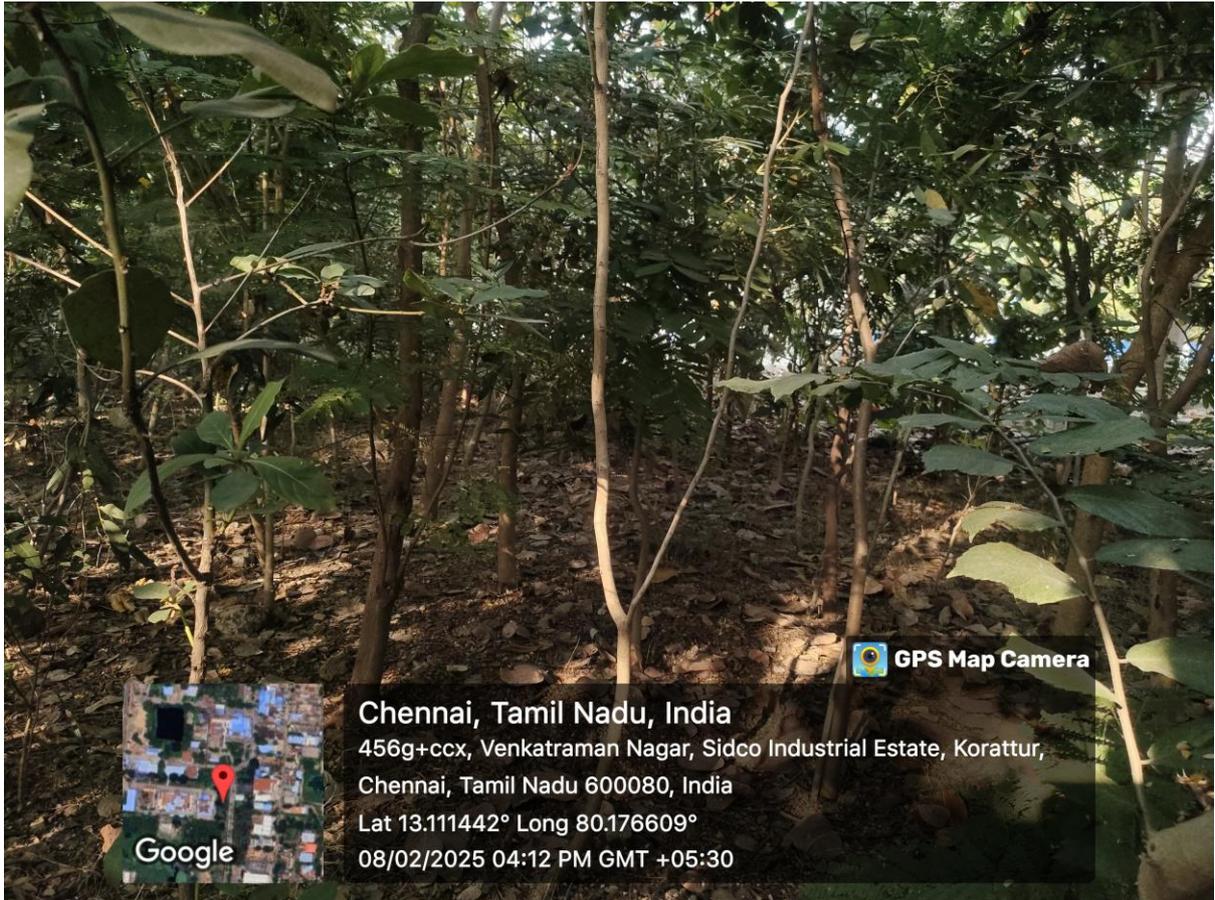


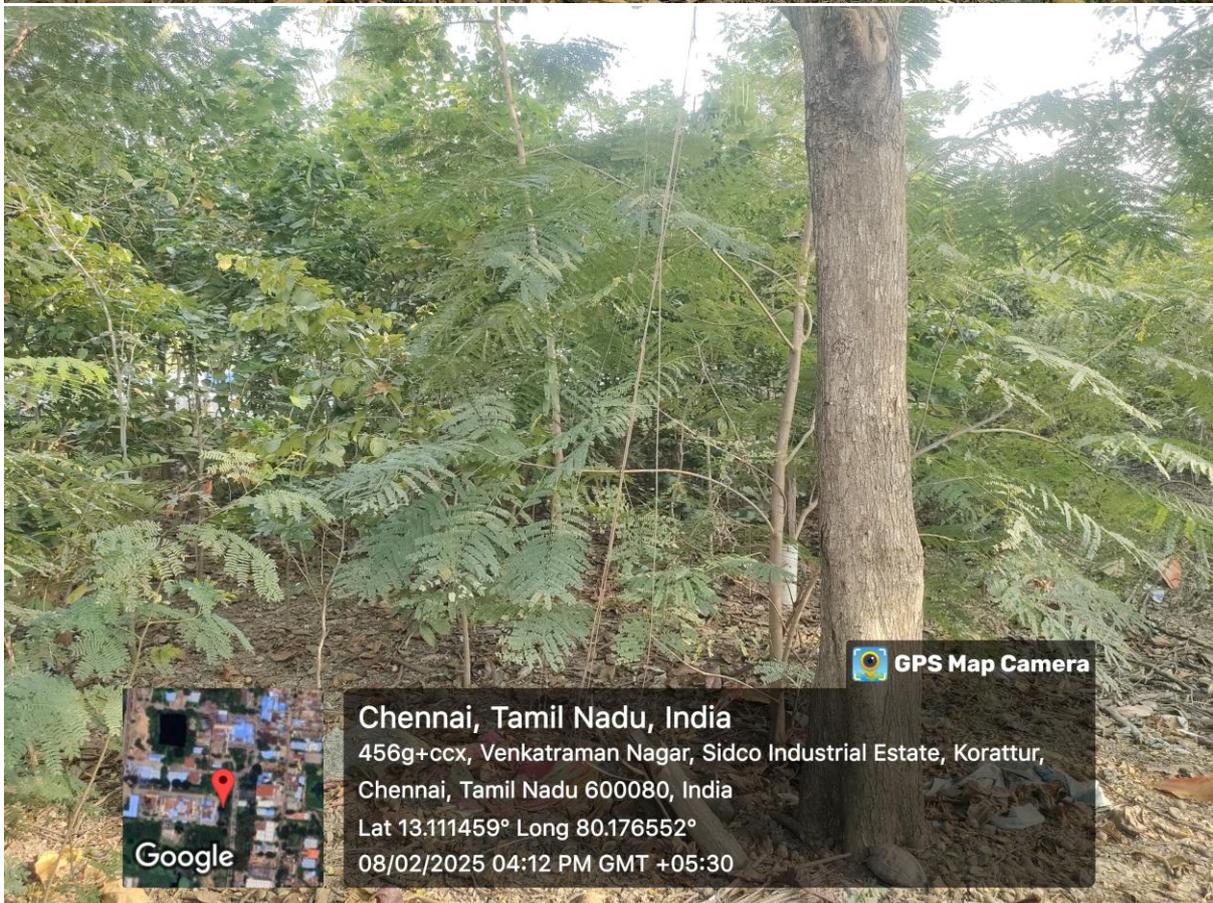
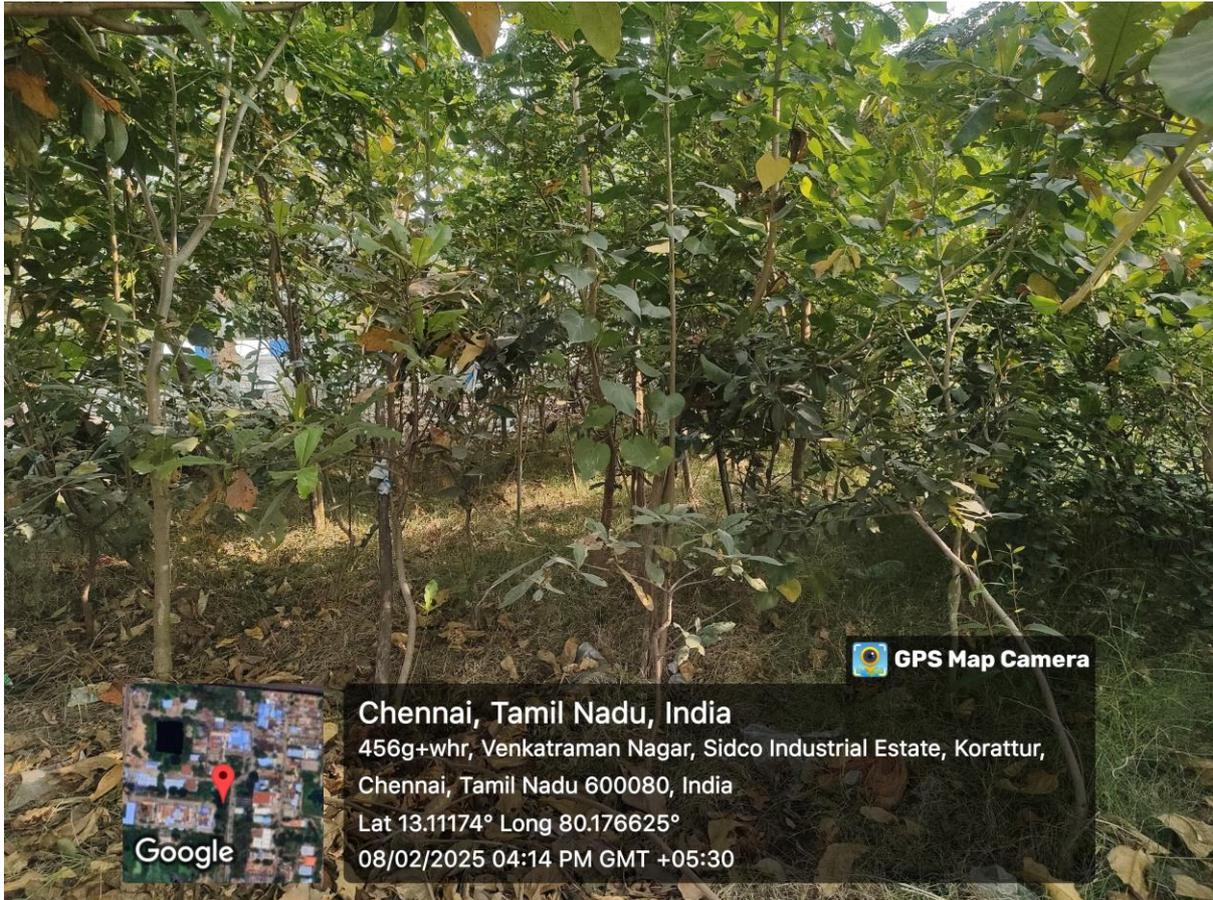


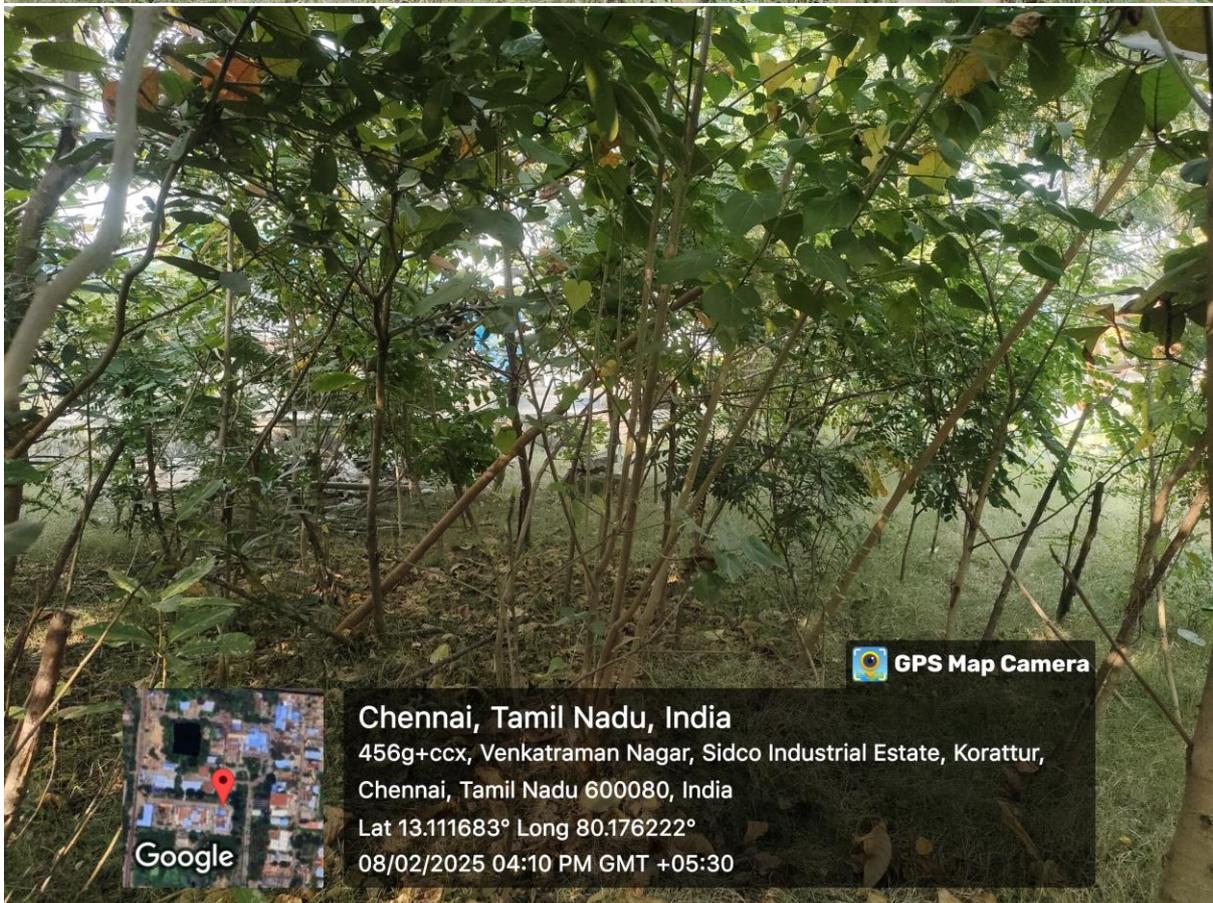
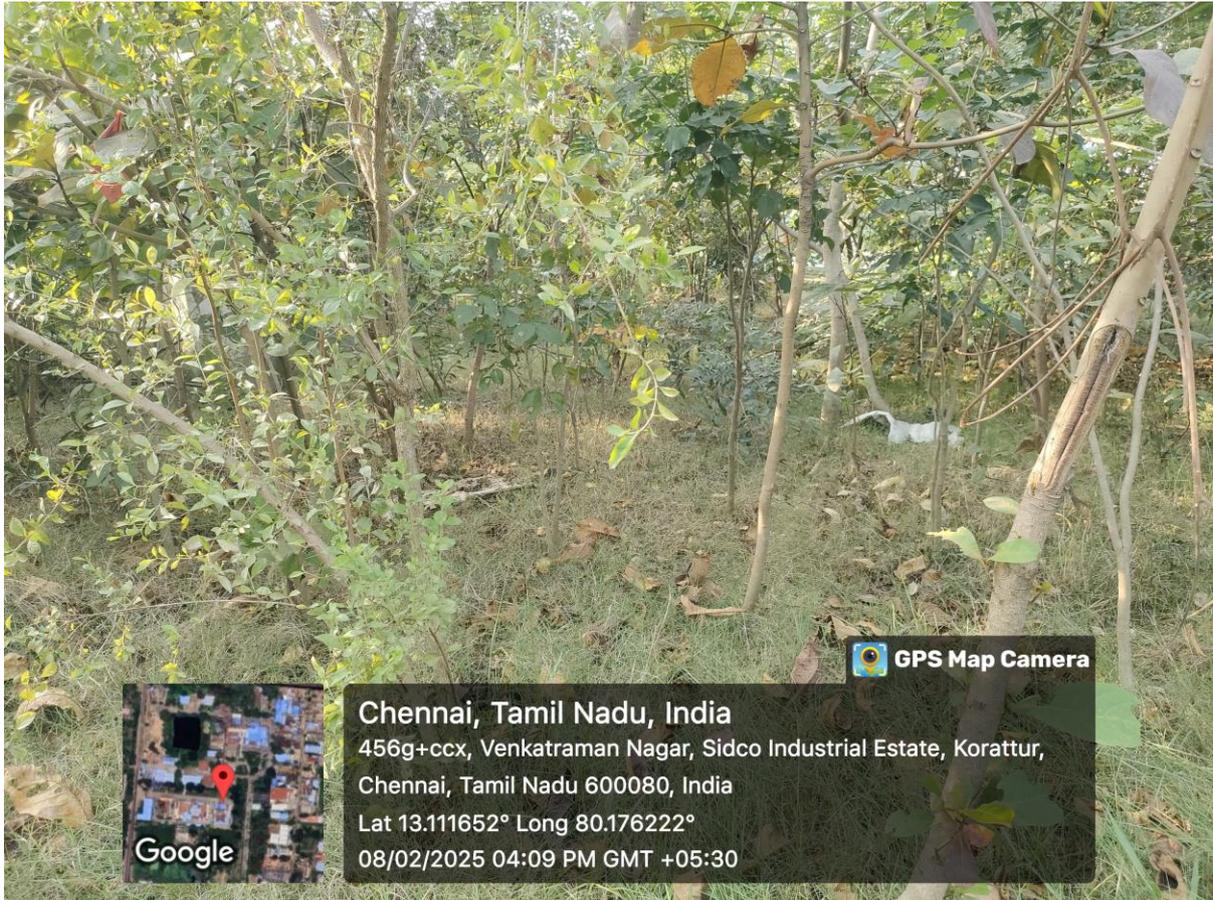


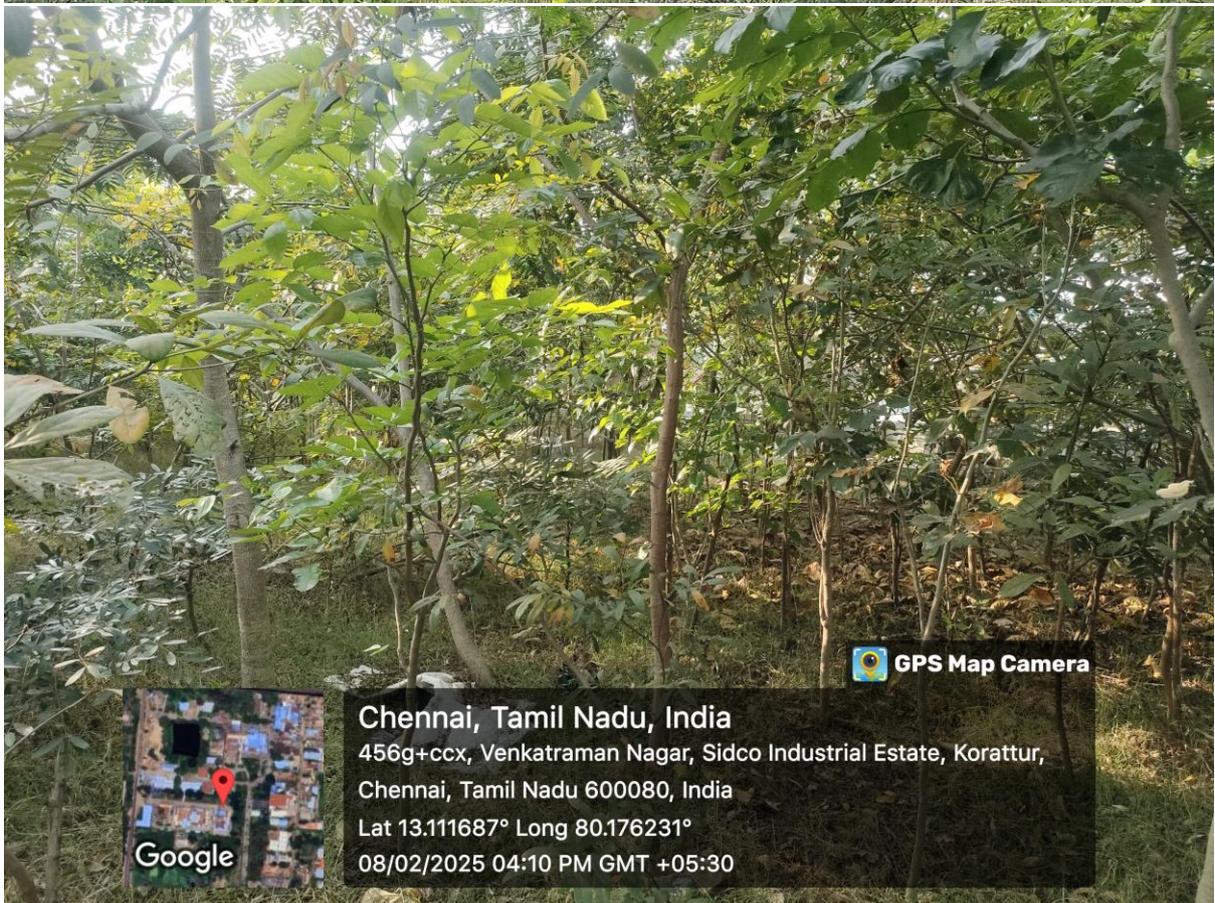
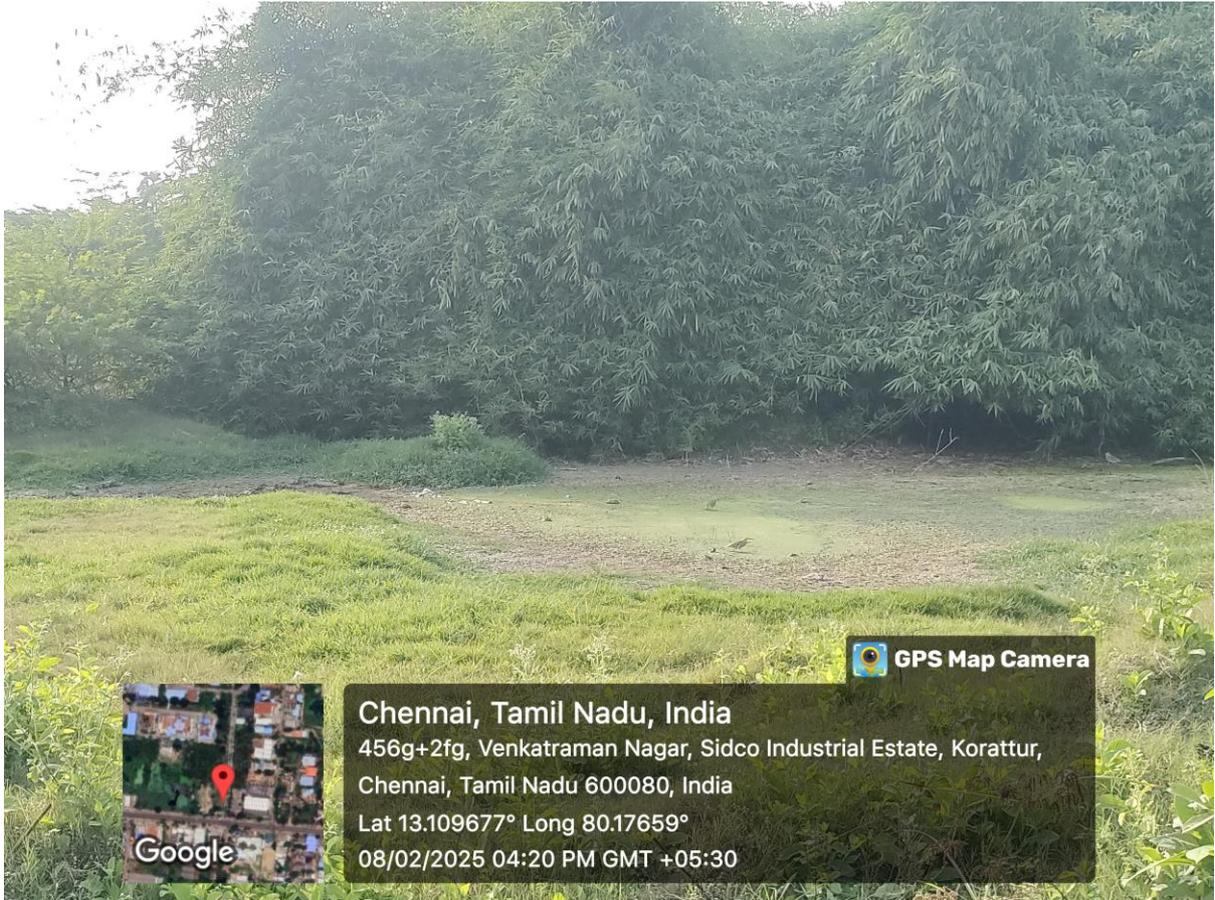




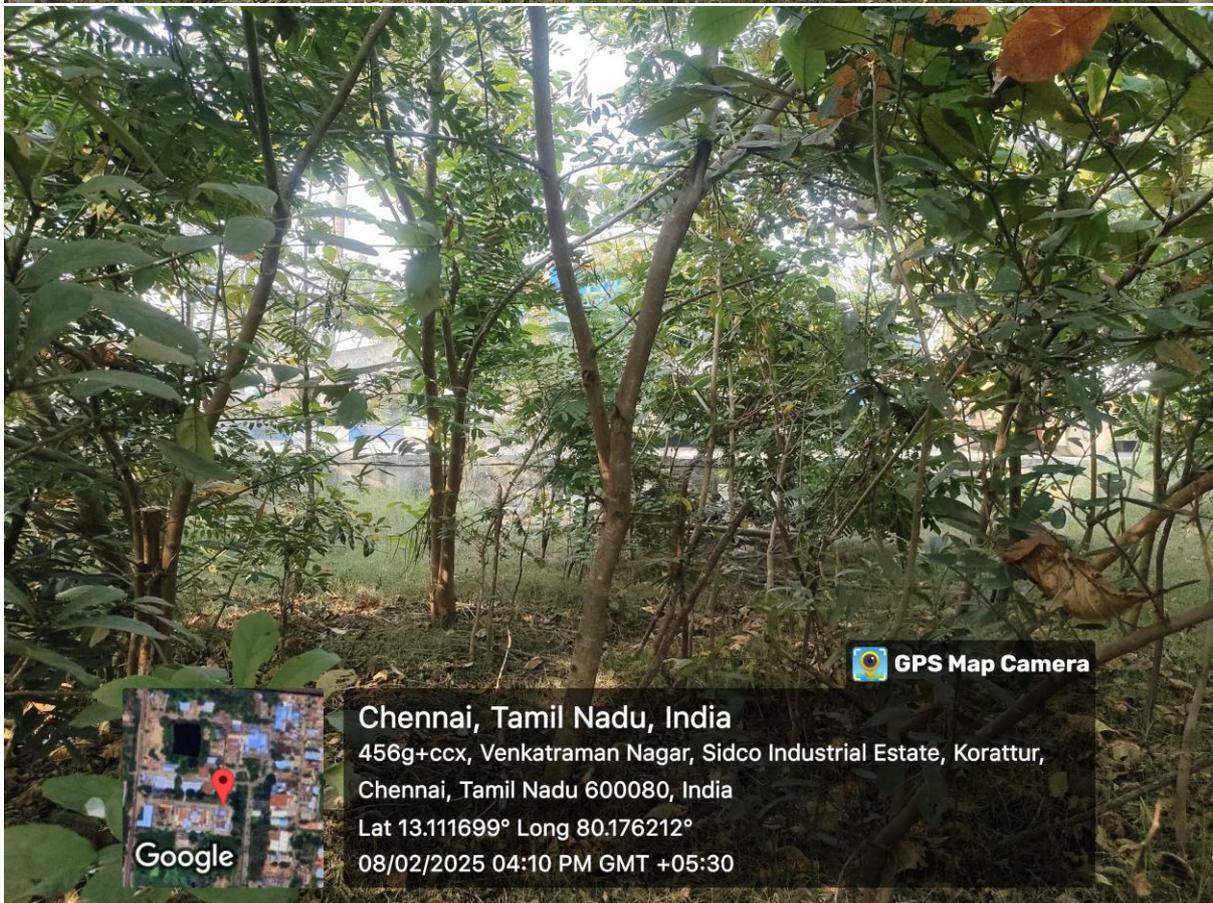
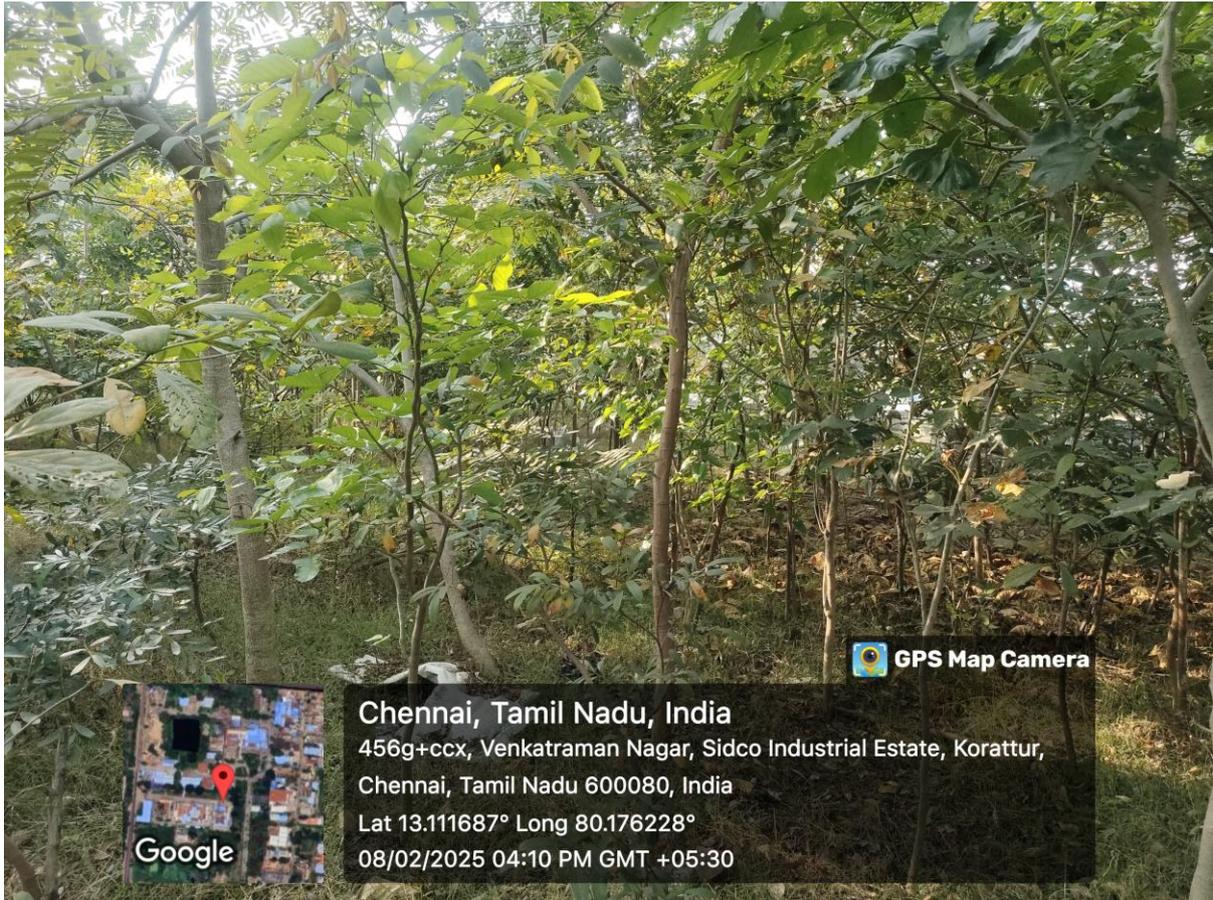


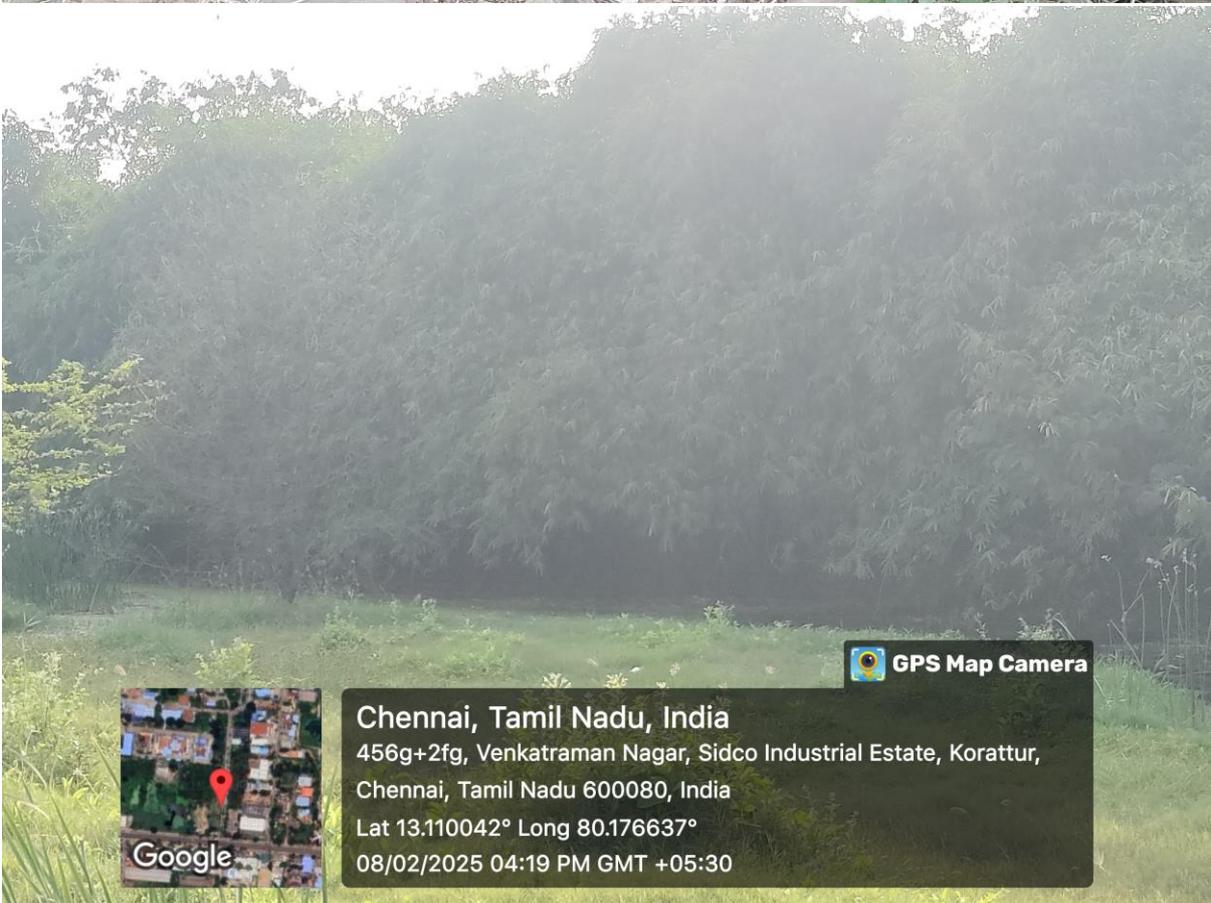
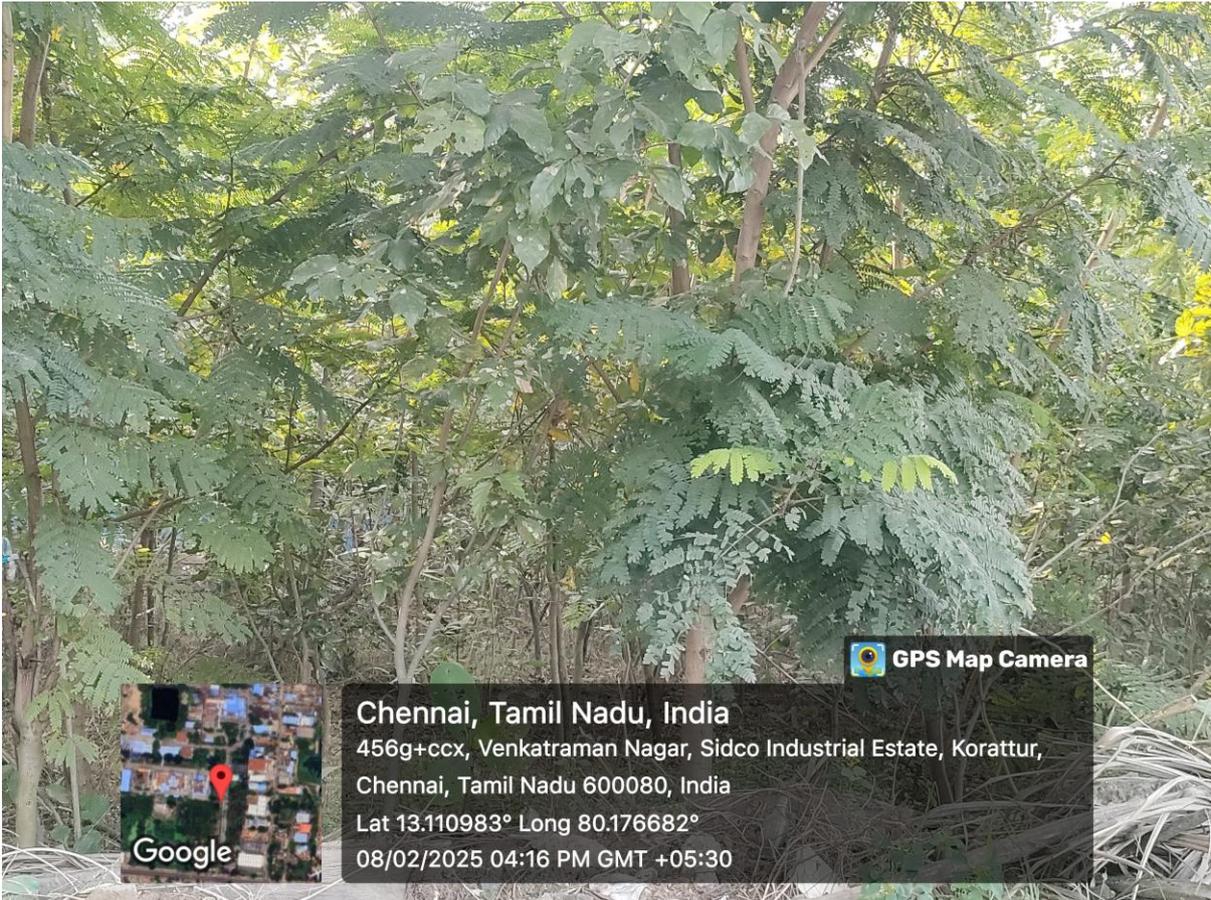














 **GPS Map Camera**



Google

Chennai, Tamil Nadu, India
456f+vw2, Karukku Main Rd, Venkatraman Nagar, Sidco Industrial
Estate, Korattur, Chennai, Tamil Nadu 600098, India
Lat 13.111948° Long 80.175431°
08/02/2025 02:58 PM GMT +05:30